

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 453/ 2023

Raghubir Singh Garia ...Applicant
State of Uttarakhand & Ors. ...Respondent

Versus

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RESPONDENT NO.5

THROUGH

S. SUNIL & SHASHWAT PANDA,
ADVOCATE

PLACE: NEW DELHI

DATED: 24.05.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 453/ 2023

Raghubir Singh Garia ...Applicant

Versus

State of Uttarakhand & Ors. ...Respondent

**REPLY ON BEHALF OF RESPONDENT NO. 5, THE PROJECT
PROPONENT, TO THE LETTER PETITION/ COMPLAINT
DATED 23.04.2023 FILED BY THE APPLICANT/
COMPLAINANT**

MOST RESPECTFULLY SHEWETH :-

PRELIMINARY SUBMISSIONS AND OBJECTIONS

1. That at the outset, Respondent no. 5 denies all the averments made by the Applicant/ Complainant in the Letter Petition/ Complaint except those which are expressly and specifically admitted hereinafter in the present reply and nothing stated herein should be deemed to be admitted merely because the same is not specifically traversed. It is also submitted that anything stated in the Application/ Complaint contrary to and/ or inconsistent with what is stated in the present reply may be deemed to be expressly denied.
2. That the present Letter Petition/ Complaint dated 23.04.2023 is not maintainable as the same is a classic case of abuse of process of law and the Applicant/ Complainant with mala fide intention and has concealed material documents from this Hon'ble Court.
3. That at the outset, it is pertinent to bring out to the notice of this Hon'ble Tribunal that the present Original Application/

Complaint is a classic case of abuse of process of law where the Applicant wants to teach a lesson, harass and extort money from the Respondent no. 5 for not giving into the demands of the Applicant. That the Applicant/ Complainant has come before this Hon'ble Court with unclean hands and mala fide intention with the sole motive of extorting money from the Respondent no. 5 which is evident from the evidence being adduced with the present Application. That the Applicant has deliberately filed false affidavit and made false averments and withheld necessary documents from this Hon'ble Tribunal which would show that the Applicant was extorting money from Respondent no. 5. That it is pertinent to point out that the father of the Applicant/ Complainant had given no objection to the Respondent to carry out mining activity on the family land of the Applicant. That after death of the father, the brother of the Applicant, Mr. Bhupal Singh, approached Respondent no. 5 and informed the Respondent no. 5 that in case the Respondent no. 5 wants to continue carrying out mining activity on the family land of the Applicant and his brother then the Respondent will have to pay an amount of Rs. 6,00,000/- more to the brother of the Applicant, Mr. Bhupal Singh. That thereafter the Respondent no. 5 paid Mr. Bhupal Singh an amount of Rs. 6,00,000/- by way of NEFT/ RTGS for carrying out mining activity on the family land of Applicant and his brother. The same is evident from the Account Ledger of the Respondent no. 5. True and correct copy of the

Account Ledger of the Respondent no. 5 annexed herewith and marked as ANNEXURE-1. That thereafter the Applicant started demanding an amount of Rs. 8,00,000/- failing which the Applicant threatened that he will not allow the Respondent no. 5 to carry on the business of mining on the family land of the Applicant and his brother. That as the Respondent no. 5 was being extorted by the Applicant in collusion with the brother of the Applicant, the Respondent no. 5 refused to pay to the Applicant as Respondent no. 5 had already paid an amount of Rs. 6,00,000/- to the brother of the Applicant. That soon thereafter the Applicant created ruckus and did not permit the Respondent no. 5 to carry out mining on the family land of the Applicant and his brother. Around this time when the Applicant and his brother were trying to extort money from the Respondent no. 5 and the Respondent no. 5 was not giving in to the demands of the Applicant and that the Applicant realized the same, the Applicant in order to harass and extort Respondent no. 5, filed the present letter petition/ complaint dated 23.04.2023 against Respondent no. 5 before this Hon'ble Tribunal. However, the Applicant at that time did not inform Respondent no. 5 about any such letter petition/ complaint to this Hon'ble Tribunal. That Respondent no. 5's work was getting affected due to the ruckus being created by the Applicant and in this manner Applicant coerced the Respondent no. 5 and used undue influence to enter into a Lease Deed with the Applicant, where Applicant's brother

has signed as a witness, for leasing the land to the Respondent no. 5 for the period November, 2022 to September, 2023 for an amount of Rs. 8,00,000/-. It is pertinent to note that for the same period for the same family land, the Respondent had already paid an amount of Rs. 6,00,000/- to the brother of the Applicant and there was no question of entering into another agreement for the same family land and period. That the said Leased Deed 19.05.2023 is void and illegal and the Applicant and his brother coerced and used undue influence upon the Respondent to enter into that agreement and the Applicant and his brother also applied undue influence in as much as Respondent no. 5 had already paid huge amount for the lease of the family land and due to the ruckus created the Respondent no. 5 could not only make use of the family land but also could started running into huge losses. That the Applicant and the brother of the Applicant being aware that Respondent no. 5 was running into huge losses due to prevention of use of the land, forced the Respondent no. 5 to enter into Lease Deed 19.05.2023. It is apparent that Applicant and his brother coerced and used undue influence in as much as the Lease had already started on November, 2022 and subsequent Lease Deed was entered into in May, 2023 and that the total payment of Rs. 6,00,000/- was already paid to the Applicant's brother on various dates (Rs. 3,00,000/- on 27.01.2023; Rs. 1,50,000/- on 06.04.2023; Rs. 1,50,000/- on 28.04.2023). Further, it is pertinent to note that the lease

agreement evidences that no agricultural work was being done and has been vacant due to mining. True and correct copy of the Lease Deed dated 19.05.2023 along with its true translation is annexed herewith as **ANNEXURE-2**. That only later on Respondent no. 5 came to know that the Applicant had filed the present letter petition/ complaint. That the Applicant is continuing the present litigation in the present Application as the Applicant is seeking to extort money from Respondent no. 5 in terms of the ab inito void, null and illegal Lease Deed dated 19.05.2023. That it is pertinent to note that on one hand the Applicant seeks to stop mining and on the other hand seeks to profit from mining activity and the same shows the conduct of the Applicant.

4. That the present letter petition/ complaint has been filed for only private interest and the same is not in the interest of the public/ villagers of the concerned village. That out of the Respondent no. 5's concern and welfare for the villagers, the Respondent no. 5 has been building new houses and repairing old houses of the villagers and the villagers are very satisfied with the work being undertaken by the Respondent no. 5.
5. That Respondent no. 5 was unable to participate in the present proceedings earlier as Respondent no. 5 was suffering jaundice and was undergoing treatment for the same for the period 15.12.2023 to 15.02.2024 in Bagnath Hospital, Bageshwar. That

thereafter also Respondent no. 5 was suffering after effects of the disease. True and correct copy of the Medical Certificate issued by Bagnath Hospital, Bageshwar is annexed and marked as **ANNEXURE-3**. That the Respondent no. 5 is a law abiding citizen of India and is the sole proprietor for extraction of Soapstone in mine lease area of 1.14 Hect located at Village Papaun Teh & Dist. Bageshwar. That the Respondent no. 5 had approached and applied for mining lease to the State of Uttarakhand under Mines and Minerals (Development and Regulation) Act, 1957 and Mineral Concession Rules, 1960. Pursuant to the acceding to the request of the Respondent no. 5 mining lease was entered into with the State of Uttarakhand with terms and conditions stipulated in the mining lease. Vide Mining Lease Deed dated 21.01.2023, Respondent no. 5 was granted the rights for mining Soapstone in mine lease area of 1.14 Hect located at Village Papaun Teh & Dist. Bageshwar. The mining lease was initially granted for a period of 20 years for mining of Soapstone from the period 22.02.2002 till 21.02.2022. The mining lease was further extended for a period of 30 years for the period till 2052 vide Office Order no. 2250(I)/VII-A-I/2021 dated 03.01.2022. That the mining lease was granted to the Respondent no. 5 consequent to Respondent no. 5 obtaining consent/ No objection from the owners of the land involved therein as per law.

6. That the present Original Application has been registered on the basis of letter petition/ Complaint dated 23.04.2023 received by E-mail from the Applicant by this Hon'ble Court, whereby the Applicant alleged the following:

- a. Illegal mining activities taking place in the area of the Applicant for several months despite numerous complaints and protests by the villagers.
- b. Mining is being carried out using heavy machinery causing damage to the surrounding mountains and leading to the depletion of natural resources.
- c. Once fertile land has been turned into barren land.
- d. Debris generated from the mining is polluting the nearby Punger river and harming aquatic life.
- e. That the main culprit of the alleged illegal mining is Respondent no. 5.
- f. Alleged culprits involved in the mining operations have illegally constructed a road without any official documentation or authorization and that this road is used for transporting large and heavy machinery and mining materials, and it was created by illegally cutting and damaging the mountains.

7. That the Applicant without serving the copy of the Complaint to the affected party, i.e. Respondent no. 5 project proponent, the applicant has preferred the present original application impleading Respondent no. 5 so that an impression is created upon this Hon'ble Tribunal that Respondents have been duly served with the copy of the Complaint. In fact Respondent no. 5 received a telephonic call on 14.09.2023 from the office of Uttarakhand Pollution Control Board, Regional Office, Uttarakhand for carrying out site inspection by Joint Inspection Committee. That there has been violation of natural justice in the present case in as much as a copy of the Letter Petition/ Complaint along with relevant papers was not served on Respondent no. 5 before carrying out Joint Inspection.

8. At the very outset, it may be pointed out that the said Complaint is mala fide and totally vague and makes false averments against the Respondent no. 5 with the sole motive of harassing Respondent no. 5. The falsity of the letter petition/ complaint of the Applicant is easily demonstrated by the following:

- a. Joint Inspection Report 29.12.2023 which makes it evident that the Applicant has not only made vague and general allegations but has made false averments only to harass Respondent no. 5. Contradiction between the letter petition and the Joint Inspection Report is dealt with in detail in the

subsequent paragraphs. True and correct translation of Joint Committee Report dated 29.12.2023 of the Joint Committee is annexed herewith and marked as **ANNEXURE-4**.

- b. That the Applicant has alleged that illegal mining has been taking place for several months without adducing any proof or evidence. It is pertinent to point out that no illegal mining is taking place for the following reasons:
- i. Respondent no. 5 has taken all mining lease permissions from the State Government and relevant authorities.
 - ii. All environmental clearances, including Consent to Operate and Consent to Establish, have been taken by the Respondent no. 5 from the concerned authorities.
 - iii. Applicant has not alleged any allegation of excess extraction.
 - iv. The Joint Inspection Report clearly establishes beyond doubt that the Applicant had all the permissions including all environmental clearances and that there has been no cutting of mountains and trees.
 - v. Applicant has not specified in detail as to for which period alleged illegal mining has been taking place.
- c. Applicant has stated that mining is being carried using heavy machinery. However, it is pertinent to state that Directorate

General of Mines Safety, Government of India, has given the Respondent due Permission under Regulation 106(2)(b) of the Metalliferous Mines Regulations, 1961, to work by using Heavy Earth Moving Machinery without drilling and blasting at Papon Soap Stone mine. The Respondent no. 5 is carrying out the extraction activity in due compliance of the said permission. That the said Permission granted by the Directorate General of Mines Safety, Government of India, to the Respondent no. 5 is already on record.

- d. Applicant has alleged that once fertile land has been turned into barren land. However, it is pertinent to point out that most of the mining lease area has always been barren and the same is evident by report of Khasra numbers of the mining lease area provided to Respondent no. 5 in response to RTI Application. Copy of RTI response letter dated 06.05.2024 along with relevant data of Khasra nos. of mining lease area evidencing that most of the mining lease area has always been barren is annexed herewith and marked as **ANNEXURE-5**.
- e. That the Joint Inspection Report unequivocally states that there is no 'kataan', i.e. there is no illegal cutting and damaging the mountains as alleged by the Applicant/ Complainant. Thus, the Report contradicts the claims made in the letter petition.

- f. That the Joint Inspection Report clearly states that no illegal road construction has been found at the site in question.
- g. That the consent to operate was valid till 31.03.2024 and the Respondent no. 5 stopped the operation of the mines on 25.03.2024 and the same is reflected in Closing Form submitted by the Respondent no. 5 to the District Magistrate, Bageshwar and the D.M.O. Bageshwar (Deptt. of Mine and Geology) and the same is annexed herewith and marked as **ANNEXURE-6**. Hence, no illegal mining has taken place.
- h. That the Inspection report clearly states that on inspection, it was found that the mining work was done by the lease holder only within his approved area and that on the date of inspection, no house was found to be damaged due to mining within the mining area.
- i. That there is grammatical mistake in para no. 5 of the report in using the term 'प्रवाहित'/'pravahit' in hindi which means 'flows' in hindi and instead the word inadvertently used in the report is 'प्रभावित'/'prabhavit' which means 'affected' and thus gives an erroneous impression as if the water is impacted. That para no. 5 of the Report merely provides a factual description of the location of the site and its distance from nearby various locations and it is evident that the term

has been used inadvertently as it speaks about the direction in which water is flowing.

- j. In para 6 of the Report, it is stated that the debry is stored outside the mining area and there is a possibility that the debry may fall down in the water body, i.e. barsati nala. It is pertinent to note that the Report does not give any finding that the debry has fallen in the water body or that the water body has been polluted due to the debries. Be that as it may, the Respondent no. 5 is taking steps to comply with the suggestions of the report, without prejudice to its rights and contentions, and is building a retaining wall to enclose the debris. It is relevant to point out that the debris are being stored in private lands and the Respondent no. 5 has entered into contracts for use of the private land with private landlords. That by way of letter dated 08.05.2024 to the District Magistrate, the Respondent no. 5 has informed that the Respondent no. 5 is ready to comply with the suggestions of the report of the Committee and is taking steps for complying with the same. True and correct copy of the letter dated 08.05.2024 from Respondent no. 5 to the District Magistrate along with its true translation is annexed and marked as ANNEXURE-7.
- k. That the sample of water taken from the surface water source, i.e. barsati nala, near the mines has been taken without due

compliance of law and procedure of law. That the samples have been collected in violation of Section 11 of the Environment (Protection) Act, 1986 and Rule nos. 6 to 8 of the Environment (Protection) Rules, 1986 relating to procedure of taking samples, service of notice procedure for submission of samples for analysis, and the form of laboratory report. That in terms of Section 11(2) of the Environment (Protection) Act, 1986, the result of any analysis of a sample taken under sub-section (1) shall not be admissible in evidence in any legal proceedings unless the provisions of sub-sections (3) and (4) are complied with. That in terms of Section 3 (a) the person taking the sample under sub-section (1) shall serve on the occupier or his agent or person in charge of the place, a notice, then and there, in such form as may be prescribed, of his intention to have it so analyzed; that in terms of Section 3 (b) in the presence of the occupier or his agent or person, collect a sample for analysis; that in terms of Section 3 (c) cause the sample to be placed in a container or containers which shall be marked and sealed and shall also be signed both by the person taking the sample and the occupier or his agent or person; (d) send without delay, the container or the containers to the laboratory established or recognized by the Central Government under Section 12. That in the present case there is gross violation of Section 11(3)(a), 11(3)(c) and 11(3)(d). That at the time of taking sample no notice was

served under Section 11(3)(a), container in which sample was collected were not sealed and the Respondent no. 5 was never asked to sign the sample/ container and the sample was sent with delay. Further, in terms of Rule 6 of the Environment (Protection) Rules, 1986, the officer collecting samples shall collect the sample in sufficient quantity to be divided into two uniform parts and effectively seal and suitably mark the same and permit the person from whom the sample is taken to add his own seal or mark to all or any of the portions so sealed and marked. In case where the sample is made up in containers or small volumes and is likely to deteriorate or be otherwise damaged if exposed, the officer is empowered to take two of the said samples without opening the containers and suitable seal and mark the same. That the officer shall dispose of the samples collected by handing over one portion to the person from whom the sample is taken under acknowledgement; and the other portion shall be sent forthwith to the environmental laboratory or analysis. That in the present case Rule 6 of the 1986 Rules has not been complied with as the Respondent no. 5 was not asked to add his own seal or mark to the container. Further, the Respondent no. 5 was not handed over one portion of the sample/ container. That no notice under Rule 7 of the 1986 Rules was served upon Respondent no. 5 at the time of taking sample. Further, there has been no compliance of Rule 8 of

the 1986 Rules. Moreover, the container in which the sample was collected was not pre-sealed and was dirty and already contaminated at the time of collection. Further, it is pertinent to note that the water sample collected was from the barsati nala which is a rain fed water source, hence seasonal being emerging from up the mountains during rainy season and then descending. That it is pertinent to point out that the sample collected was from only one spot and the sample was not collected upstream or above the point of collection. Thus, the whole methodology of collection of the sample is unscientific as no comparison can now be made between the quality of the barsati nallah from the collection point with the quality of the barsati nallah that is present upstream. The Committee has also not elaborated on the methodology adopted during collection of water sample and are put to strict proof of compliances of the Environment (Protection) Act, 1986 and the Environment (Protection) Rules, 1986. Therefore, the Respondent no. 5 disputes the Analysis report on surface water submitted by the Uttarakhand Pollution Control and the same cannot be relied upon in the present proceedings. However, without admitting the veracity of the methodology and the results of the Analysis report, the Respondent no. 5 submits that even as per the report of the Analysis report on surface water submitted by the Uttarakhand Pollution Control, it is clear that the water

sample falls in category B and is safe for drinking after treatment. Further, there is no finding in the Committee Report that the Pungar river or the barsati nallah (seasonal rain water stream) has been polluted due to mining activity of the Respondent no. 5.

1. That in the objections filed by the Applicant to the Joint Committee Report, the Applicant has falsely alleged that the district administration vide order 11.04.2023 had stopped the alleged illegal mining by the Respondent no. 5 but till date the Respondent no. 5 without any hindrance continuously engaged in the illegal mining with full fledged violation of all the mining rules till date. The same is completely false and contrary to the Closing Form submitted by Respondent no. 5 to the District Magistrate, Bageshwar and the D.M.O. Bageshwar (Deptt. of Mine and Geology). It is submitted that the consent to operate was valid till 31.03.2024 and the Respondent no. 5 stopped the operation of the mines on 25.03.2024.
- m. That in the objections filed by the Applicant to the Joint Committee Report, the Applicant has falsely alleged that that the Committee Report allegedly states that due to alleged illegal mining by the Respondent no. 5, the environment/ ecological balance is highly affected as the lease holder of mine has allegedly abused the terms and condition of the

mining rules. It is pertinent to note that no such finding has been given in the Joint Committee Report.

- n. That in the objections filed by the Applicant to the Joint Committee Report, the Applicant has falsely alleged that Respondent has allegedly not filled the pit due to which land sliding is allegedly continuing. It is pertinent to point out that the Respondent has continuously been filling the pits and has started work on all the suggestions of the Joint Committee Report and undertakes to comply with all the suggestions of the Joint Committee Report. True and correct copy of the photos evidencing filling of pits is annexed herewith and marked as **ANNEXURE-8**.
- o. That in the objections filed by the Applicant to the Joint Committee Report, the Applicant has falsely alleged that Respondent in his affidavit has falsely sworn that the safety wall has been completed and filled the Pits as per the direction of the DM village Papon and that no safety wall has ever been constructed. It is submitted that these allegations are false and that the Applicant has not sworn any false affidavit and has already built safety wall and is also carrying out repair work on the same.
- p. That the Joint Committee report clearly states that vide office memorandum no. 3489/M.K./Mining/65/Soap

Stone/Bage/Geology/2010-2011 dated 08.12.2022, the approval of mining plan has been approved subject to various conditions/restrictions.

- q. That the Joint Committee report clearly states that the said mining lease has been in operation since 2002 and permission for the use of machines in the mining lease area in question was given by the Directorate of Mine Safety Ghaziabad's letter no. 63 dated 01.09.2011, as per the permission of which the machines were previously used by the lease holder for mining work. The mining lease in question is approved in the stepped private measured fields of village Papon, in which no cutting of the mountains is visible.
- r. That the Joint Committee report clearly states that environmental pollution conditional consent has been issued to operate till 31.03.2024.
- s. Thus, it is evident that the Applicant has filed the present letter petition with malafide intention to extort money from Respondent no. 5.
9. That vide Order dated 01.08.2023, this Hon'ble Tribunal, based on the letter petition constituted to verify the factual position and

take appropriate remedial action. That this Hon'ble Tribunal had directed the Joint Committee to:

- a. Undertake visits to the site;
- b. Look into the greivances of the applicant;
- c. associate the applicant and representative of the concerned project proponent, i.e. Respondent no. 5
- d. verify the factual position
- e. take appropriate remedial action by following due course of law; and
- f. give opportunity of being heard to the project proponent, i.e. Respondent no. 5.

10. That it may be noted that the Joint Committee has miserably failed to comply with the sacrosanct directions of 01.08.2023 this Hon'ble Tribunal and thereby there has been gross violation of principles of natural justice and rights of the Respondent no. 5 for the following reasons:

- a. That though the Applicant was to remain present during the joint inspection, the Applicant refused to be present during the said inspection on a pretext.

b. No opportunity of being heard to the project proponent Respondent no. 5 was given with reference to the Joint Inspection Report. That on 14.09.2023 the Respondent no. 5 merely received a telephonic call on from the office of Uttarakhand Pollution Control Board, Regional Office, Uttarakhand during the site inspection of the Joint Inspection Committee to remain present on the site. On reaching the site, the Joint Inspection Committee merely took signature of the Respondent no. 5 on a blank paper. The Committee neither answered the queries of the Respondent no. 5 nor gave an opportunity of hearing to the Respondent no. 5. Therefore, the Report of the Joint Inspection Committee is biased and one sided without taking account the response/ clarification of the Respondent no. 5.

11. That the Joint Report suggests the following remedial action to be taken by the Respondent no. 5:

- a. The landslides should be removed and disposed of at the appropriate place. Sludge should not be dumped in the pit and natural water flow should not be blocked.
- b. To prevent landslides, the above designed protective wall should be constructed.

- c. Shotcrete should be done on landslide slopes where rocks are visible.
- d. A suitably designed gabion wall should be constructed at appropriately determined levels on the slope below the residential buildings on the eastern side of the site in question.
- e. Geo Jute Fiber should be used to prevent landslides in the upper part of the landslide affected area.
- f. Proper arrangements for drainage should be made at the site in question.

12. That though the Respondent no. 5 challenges and disputes the Joint Inspection Report and seeks liberty to file detailed reply to the letter petition and objections to the Joint Inspection Committee report, the Respondent no. 5 out of abundant caution, without prejudice to the rights, interests and contentions of the Respondent 5, has sought to comply with all the suggestions mentioned by the Joint Committee in the last para of its report and the Respondent no. 5 states as follows the action taken by the Respondent no. 5 to comply with the said suggestions of the report as under:

- a. The Respondent no. 5 had already built a wall 12 mtr long and 3 mtr wide to protect Barsati Nallah water body and the

same has been further strengthened at points where it has become weak or damaged due to natural wear and tear. True and correct copy of the pictures of the repaired wall is annexed herewith and marked as **ANNEXURE-9**.

- b. That as per the suggestion of the Report of the Committee the Respondent no. 5 has undertaken strengthening work of houses of villagers and has also built new houses for the villagers. True and correct copy of the pictures of the houses of villagers being built by the Respondent no. 5 is annexed and marked as **ANNEXURE-10**.
- c. That the Respondent is constructing gabion walls and other protection walls on the slope to protect residences. True and correct copy of the gabion walls and protection walls on the slope to protect residences are annexed and marked as **ANNEXURE-11**.
- d. That by way of letter dated 08.05.2024 to the District Magistrate, the Respondent no. 5 has informed that the Respondent no. 5 is ready and willing to comply with the suggestions of the report of the Committee and is taking steps for complying with the same.
- e. That the Respondent no. 5 has already started work on the suggestions of the Committee report and undertakes to comply with all the six suggestions of the Committee report.

13. That the present mines is the sole bread and butter of the Respondent no. 5 and a large number of labour are dependent on the same to earn a livelihood. That staying the operation of the mines or any other adverse order against the mining operation will also have a negative impact on the economy. That as stated above the Respondent no. 5 is taking appropriate measures to comply with the suggestions of the Report. That the mining season for the present year is only till the month of June as thereafter mining operation cannot take place during rainy season.

14. That Respondent no. 5 has applied to the Uttarakhand Pollution Control Board for Consent by way of Consent Application no. 5521712 and the same is still under process due to the stay order passed by this Hon'ble Tribunal. True and correct copy of Application no. 5521712 is annexed herewith and marked as **ANNEXURE-12.**

**PARAWISE REPLY TO THE LETTER PETITION/ COMPLAINT
DATED 23.04.2023 FILED BY THE APPLICANT/
COMPLAINANT**

1. All paras of the Letter Petition/ Complaint are denied by the Respondent no. 5 in toto. It is denied that illegal mining

activities have been taking place in the area, District Bageshwar, Uttarakhand, village papon. It is denied the villagers have protested or made complaints against mining. It is submitted that the joint complaint letter by some villagers as mentioned in the Joint Committee Inspection Report has already been resolved and the Respondent no. 5 has already paid the total penalty imposed. It is denied that mining has caused damage to surrounding mountains. It is denied that mining has led to depletion of natural resources. It is denied that once-fertile land has been turned into barren land. It is denied that there is scarcity of water and has become a daily struggle for both humans and animals. It is denied that the debris generated from the mining is polluting the nearby Punger River and harming the aquatic life. It is denied that the mining activity is having a severe impact on the ecosystem and environmental balance of the area. It is denied that the culprit of alleged illegal mining is the Respondent no. 5. It is denied that Respondent no. 5 is flaunting his alleged connections with higher officials. It is denied that the Respondent no. 5 is threatening the villagers. It is denied that the inspection on 15.03.2023 was carried out in haste. It is again submitted that the joint complaint letter by some villagers as mentioned in the Joint Committee Inspection Report has already been resolved and the Respondent no. 5 has already paid the total penalty imposed and the Complainant cannot seek to reopen matters that have already attained finality. It is denied that the team left after allegedly misleading the villagers and leaving dissatisfied the locals. It is denied that the Respondent no. 5 has illegally constructed a road. It is denied that there has been alleged illegal cutting and damaging the mountains. It is submitted that the Applicant is not entitled to reliefs prayed for in his Letter Petition/ Complaint/ Original Application.

It is therefore most respectfully prayed that this Hon'ble Tribunal may kindly be pleased to dismiss the present Letter Petition/ Complaint/ Original Application filed by the Applicant/ Complainant

Ralaxoti
RESPONDENT NO.5

THROUGH

[Signature]

S. SUNIL & SHASHWAT PANDA,

ADVOCATE

PLACE: NEW DELHI

DATED: 24.05.2024

VERIFICATION:-

Verified that the contents of para no. 1 to 14 of the preliminary submissions/ objections and para no. 1 of the reply on merits, of my above Reply are true and correct to the best of my knowledge and belief and the rest of the paras are believed to be true.

IDENTIFIED BY



Ralaxoti
RESPONDENT NO.5

ATTESTED
Notary Public, Delhi
(As Presented)

24 MAY 2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 453/ 2023

Raghubir Singh Garia

...Applicant

Versus

State of Uttarakhand & Ors.

...Respondent

AFFIDAVIT

I, Anand Singh Kalakoti, S/o Deewan Singh, R/o Dofar, Bageshwar, Uttarakhand-263634, presently in Delhi do hereby solemnly affirm and declare as under:

1. That the Respondent no. 5 is the deponent in the present affidavit and well conversant with the facts and circumstances of the case and as such I am competent to swear the present affidavit.
2. That the accompanying Reply has been drafted by my Counsel under my instructions and the contents of the same have been explained to me in vernacular language and the same are true and correct to my knowledge and belief.
3. That the annexures annexed with the present Reply are true and copies of their respective originals.


IDENTIFIED BY

VERIFICATION

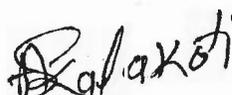
Verified the contents of this affidavit and the same are true and correct to my knowledge and belief and nothing has been concealed therefrom.

Verified this petition on this 24th May, 2024 at New Delhi


DEPONENT

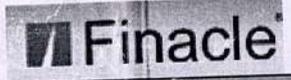


Certified that the above named Deponent
Identify by Shri Smt.
Solemnly affirmed before me at Delhi
S. No.
The contents of the affidavit which have
been read & explained to me are true and
correct
Notary


DEPONENT

24 MAY 2024

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Universal Banking Solution from Infosys

Menu Show Memo Pad Background Menu CCY Converter

15 April, 2024 | User GS108685 | 3454 | Menu Shortcut: [] Go

Account Ledger Inquiry

Help ?

A/c. ID	34540500000045	INR 3454 ANIL MINERALS PROP ANAND SINGH KALAKOTI	A/c. Status Date	08-09-2011
A/c. Status	ACTIVE		A/c. Close Date	
A/c. Open Date	08-09-2011		A/c. Type	CUSTOMER ACCOUNT
GL Subhead	24301		Available Amt.	INR 0.00 CR.
Opening Bal.	INR	15,16,078.91 DR.	Effective Available Amt.	INR 0.00 DR.
Closing Bal.	INR	15,16,107.91 DR.	Float Bal.	INR 0.00 CR.
Funds in Clg.	INR	0.00 CR.		

Page 1 of 1

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
02-05-2023	02-05-2023	512993	RTGS-BARBR52023050200816541-BHARAT KALAKOTI-CANARA	INR	3,00,000.00		15,16,107.91DR.
02-05-2023	02-05-2023		Charges for PORD Customer Payment :001342443675	INR	29.00		12,16,107.91DR.
02-05-2023	02-05-2023		RTGS-NTBLR52023050200593374-N S MINERALS AND TRADI	INR		3,00,000.00	12,16,078.91DR.

If You Want To View More Details Then [CLICK HERE](#)

OK

True copy

A/c. Ledger Inquiry

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Menu Show Memo Pad Background Menu CCY Converter

15 April, 2024 | User GS108685 | 3454 | Menu Shortcut: Go

Account Ledger Inquiry

Help ?

A/c. ID	34540500000045	INR 3454 ANIL MINERALS PROP ANAND SINGH KALAKOTI	A/c. Status Date	08-09-2011
A/c. Status	ACTIVE		A/c. Close Date	
A/c. Open Date	08-09-2011		A/c. Type	CUSTOMER ACCOUNT
GL Subhead	24301		Available Amt.	INR 0.00 CR.
Opening Bal.	INR	8,34,905.30 DR.	Effective Available Amt.	INR 0.00 DR.
Closing Bal.	INR	17,35,263.50 DR.	Float Bal.	INR 0.00 CR.
Funds in Clg.	INR	0.00 CR.		

Page 1 of 1

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
							17,35,263.50DR.
06-04-2023	06-04-2023	512967	NEFT-BARBS23096613174-TEZ RAM-STATE BANK OF INDIA	INR	50,000.00		16,85,263.50DR.
06-04-2023	06-04-2023		Charges for PORD Customer Payment :001310017817	INR	5.60		16,85,257.90DR.
06-04-2023	06-04-2023	512968	NEFT-BARBS23096607987-MOHAN SINGH GARIYA-UNION BAN	INR	50,000.00		16,35,257.90DR.
06-04-2023	06-04-2023		Charges for PORD Customer Payment :001309987641	INR	5.60		16,35,252.30DR.
06-04-2023	06-04-2023	512970	RTGS-BARBR52023040600858198-BISHAN SINGH NEGI-STAT	INR	2,00,000.00		14,35,252.30DR.
06-04-2023	06-04-2023		Charges for PORD Customer Payment :001309989020	INR	29.00		14,35,223.30DR.
06-04-2023	06-04-2023	512965	NEFT-BARBS23096603846-KAMAL GARIYA-UNION BANK OF I	INR	1,00,000.00		13,35,223.30DR.
06-04-2023	06-04-2023		Charges for PORD Customer Payment :001309993060	INR	5.60		13,35,217.70DR.
06-04-2023	06-04-2023	512964	NEFT-BARBS23096601012-BHUPAL SINGH-STATE BANK OF I	INR	1,50,000.00		11,85,217.70DR.
06-04-2023	06-04-2023		Charges for PORD Customer Payment :001310010541	INR	17.40		11,85,200.30DR.
06-04-2023	06-04-2023	512969	HARI RAM-DURNAI	INR	1,00,000.00		10,85,200.30DR.
06-04-2023	06-04-2023	512971	SELF	INR	1,40,000.00		
06-04-	06-04-						

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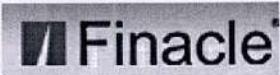
334

<input type="checkbox"/> 2023	2023	512960	SELF	INR 1,10,000.00	9,45,200.30DR.
<input type="checkbox"/> 06-04-2023	06-04-2023		LEDGER FOLIO CHARGES - CC/OD	INR 295.00	8,35,200.30DR.

If You Want To View More Details Then [CLICK HERE](#)

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Menu Show Memo Pad Background Menu CCY Converter

Universal Banking Solution from Infosys

15 April, 2024 | User GS108685 | 3454 | Menu Shortcut: Go

Account Ledger Inquiry

A/c. ID		34540500000045 INR 3454 ANIL MINERALS PROP ANAND SINGH KALAKOTI		A/c. Status Date		08-09-2011		Help ?	
A/c. Status		ACTIVE		A/c. Close Date					
A/c. Open Date		08-09-2011		A/c. Type		CUSTOMER ACCOUNT			
GL Subhead		24301		Available Amt.		INR		0.00 CR.	
Opening Bal.		INR 14,67,135.80 DR.		Effective Available Amt.		INR		0.00 DR.	
Closing Bal.		INR 17,67,164.80 DR.		Float Bal.		INR		0.00 CR.	
Funds in Clg.		INR 0.00 CR.						Page 1 of 1	

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
27-01-2023	27-01-2023	141	RTGS-BARBR52023012700978910-BHUPAL SINGH-STATE BAN	INR	3,00,000.00		17,67,164.80DR.
27-01-2023	27-01-2023		Charges for PORD Customer Payment :001217209193	INR	29.00		14,67,164.80DR.

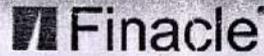
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2023	2023	512990	INDIA	INR	80,000.00		10,41,606.71DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336232589	INR	5.60		9,61,606.71DR.
28-04-2023	28-04-2023	512986	NEFT-BARBV23118732669-BHUPAL SINGH-STATE BANK OF I	INR	1,50,000.00		9,61,601.11DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336250351	INR	17.40		8,11,601.11DR.
28-04-2023	28-04-2023	512985	NEFT-BARBV23118722215-HEMA-STATE BANK OF INDIA (SB)	INR	1,00,000.00		8,11,583.71DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336249609	INR	5.60		7,11,583.71DR.
28-04-2023	28-04-2023		RTGS-NTBLR52023042800588730-N S MINERALS AND TRADI	INR		10,00,000.00	7,11,578.11DR.
21-04-2023	21-04-2023	512983	VED PRAKASH	INR	20,000.00		17,11,578.11DR.
19-04-2023	19-04-2023		OUTWARD RETURN CHARGES	INR	590.00		16,91,578.11DR.
19-04-2023	19-04-2023		RETURNED:512952:FUNDS INSUFFICIENT	INR		1,75,000.00	16,90,988.11DR.
19-04-2023	19-04-2023		512952:MICR INWD CLG (CTS)	INR	1,75,000.00		18,65,988.11DR.
19-04-2023	19-04-2023	512982	SELF	INR	25,000.00		16,90,988.11DR.
18-04-2023	18-04-2023		RTN:NEFT-BARBV23108514666-ANIL MINERALS PROP ANAND	INR		80,000.00	16,65,988.11DR.
18-04-2023	18-04-2023	512981	NEFT-BARBV23108514666-BHASKAR GIRI GOSWAMI-NAINITA	INR	80,000.00		17,45,988.11DR.
18-04-2023	18-04-2023		Charges for PORD Customer Payment :001324639347	INR	5.60		16,65,988.11DR.
18-04-2023	18-04-2023	512980	SELF	INR	3,70,000.00		16,65,982.51DR.
17-04-2023	17-04-2023		Cheque Book Charges	INR	295.00		12,95,982.51DR.
17-04-2023	17-04-2023		RTGS-NTBLR52023041700574733-N S MINERALS AND TRADI	INR		5,00,000.00	12,95,687.51DR.
13-04-2023	13-04-2023		SMS Charges for FEB 23	INR	0.94		17,95,687.51DR.
11-04-2023	11-04-2023	512979	SELF	INR	25,000.00		17,95,686.57DR.
11-04-2023	11-04-2023	512963	RTGS-BARBR52023041100762664-NAVEEN ENTERPRISES-UCO	INR	2,00,000.00		17,70,686.57DR.
11-04-	11-04-						

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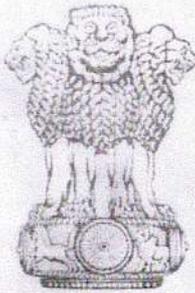
Universal Banking Solution from Infosys

Account Ledger Inquiry

Help ?					
A/c. ID	34540500000045 INR 3454 ANIL MINERALS PROP ANAND SINGH KALAKOTI				
A/c. Status	ACTIVE	A/c. Status Date	08-09-2011		
A/c. Open Date	08-09-2011	A/c. Close Date			
GL Subhead	24301	A/c. Type	CUSTOMER ACCOUNT		
Opening Bal.	INR	18,34,905.30 DR.	Available Amt.	INR	2,317.09 CR.
Closing Bal.	INR	16,16,038.71 DR.	Effective Available Amt.	INR	2,317.09 CR.
Funds in Clg.	INR	0.00 CR.	Float Bal.	INR	0.00 CR.

Page 1 of 1

Tran. Date	Value Date	Instr. No.	Particulars	CCY	Debit Amt.	Credit Amt.	Bal.
29-04-2023	29-04-2023		34540500000045: Int. Coll: 01-04-2023 to 29-04-2023	INR	21,351.00		16,16,038.71DR.
29-04-2023	29-04-2023		RTGS-NTBLR52023042900591305-N S MINERALS AND TRADI	INR		2,00,000.00	15,94,687.71DR.
29-04-2023	29-04-2023	512994	SELF	INR	35,000.00		17,94,687.71DR.
29-04-2023	29-04-2023	512992	SELF	INR	20,000.00		17,59,687.71DR.
28-04-2023	28-04-2023	512991	NEFT-BARBW23118026220-KAMLESH KUMAR-STATE BANK OF	INR	63,000.00		17,39,687.71DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336562211	INR	5.60		16,76,687.71DR.
28-04-2023	28-04-2023	512988	NEFT-BARBV23118835889-MOHAN SINGH-STATE BANK OF IN	INR	1,95,000.00		16,76,682.11DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336254306	INR	17.40		14,81,682.11DR.
28-04-2023	28-04-2023	512987	RTGS-BARBR52023042800911695-GOKUL SINGH-BANK OF IN	INR	2,40,000.00		14,81,664.71DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336263359	INR	29.00		12,41,664.71DR.
28-04-2023	28-04-2023	512989	RTGS-BARBR52023042800911491-KAILASH SINGH-STATE BA	INR	2,00,000.00		12,41,635.71DR.
28-04-2023	28-04-2023		Charges for PORD Customer Payment :001336254526	INR	29.00		10,41,635.71DR.
28-04-	28-04-		NEFT-BARBV23118731803-KR SONS-STATE BANK OF				



सत्यमेव जयते

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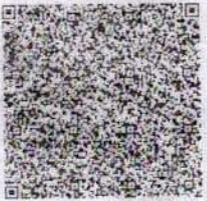
Government of Uttarakhand

e-Stamp

मोहन चन्द्र तिवारा
ई स्टाम्प विक्रेता
लाईसेन्स नं० - 04 / 2021 - 22
मो० नं० - 9718372984, 836820565
बागेश्वर

Certificate No.	: IN-UK52900013753156V
Certificate Issued Date	: 19-May-2023 12:40 PM
Account Reference	: NONACC (SV)/ uk1355904/ BAGESHWAR/ UK-BG
Unique Doc. Reference	: SUBIN-UKUK135590411971960410882V
Purchased by	: RAGHUBIR SINGH GARIA SO LATE DAULAT SINGH
Description of Document	: Article 5 Agreement or Memorandum of an agreement
Property Description	: NA
Consideration Price (Rs.)	: 0 (Zero)
First Party	: RAGHUBIR SINGH GARIA SO LATE DAULAT SINGH
Second Party	: ANAND SINGH KALAKOTI SO DIWAN SINGH
Stamp Duty Paid By	: RAGHUBIR SINGH GARIA SO LATE DAULAT SINGH
Stamp Duty Amount(Rs.)	: 10 (Ten only)

Sworn & signed
Before me
Prem Singh Parihar
Adv. / Notary
Distt - Bageshwar (U.K.)



ANGELLE
NOTARIAL NOTARIAL



लीज डीड/पट्टा विलेख

मैं कि रघुवीर सिंह गढिया, पुत्र स्व० श्री दौलत सिंह निवासी ग्राम पपों प०क्षे० चौरा तहसील एवं जिला बागेश्वर उत्तराखण्ड (भूमि स्वामी) एतदपश्चात् जिसे इस लीज डीड का प्रथम पक्ष कहा जायेगा यह लीज डीड बहक आप श्री आनन्द सिंह कालाकोटी पुत्र श्री स्व० दीवान सिंह निवासी ग्राम/पो० दोफाड प०क्षे० चौरा तहसील एवं जिला बागेश्वर मैं० पपों सोप स्टोन माइन्स खनन अनुज्ञापी, (किरायेदार) जिसे एतदपश्चात् इस लीज डीड का द्वितीय पक्ष कहा जायेगा के हक में इस प्रकार लिख देता हूँ :-

हस्ताक्षर द्वितीय पक्ष कमश...2 हस्ताक्षर प्रथम पक्ष
Kalakoti

1- कि प्रथम पक्षकार के नाम ग्राम पपों तहसील एवं जिला बागेश्वर में भूमि माल कागजात व कब्जे काशत की है।

2- कि प्रथम पक्ष की उक्त भूमि जो वर्तमान में खडिया खनन होने से खाली है। जिस पर किसी प्रकार का कृषि कार्य नहीं हो रहा है। उक्त भूमि को द्वितीय पक्ष को अपने खडिया माइन खनन हेतु प्रथम पक्ष निम्न शर्तों पर लीज देने में सहमत है।

लीज डीड/पट्टा विलेख की शर्त :-

3- कि द्वितीय पक्ष का सोप स्टोन पट्टा का कार्य चलता है।

4- कि प्रथम पक्ष द्वारा आप द्वितीय पक्ष को उपरोक्त वर्णित भूमि को खडिया खनन हेतु एक वर्ष हेतु लीज (नवम्बर 2022 से सितम्बर 2023 तक) रू0 8,00,000-00(आठ लाख)रुप्या में दे रहे है। जिसकी प्रथम किश्त जून 2023 को रू0 4,00,000-00 (चार लाख रू0)द्वारा आरटीजीएस द्वारा एवं द्वितीय किश्त रू0 4,00,000-00 (चार लाख रू0)आरटीजीएस द्वारा सितम्बर 2023 के अन्त में अदा किया जायेगा।

5- कि लीज वाली भूमि में खनन, मशीनें लाना लेजाना, धोडे खच्चरों आदि से ढुलान करने का कार्य किया जायेगा।

6- लीज अवधि समाप्त होने व खेतों से खडिया खनन बन्द होने पर द्वितीय पक्ष द्वारा खेतों को समतल किया जायेगा।

7- खडिया खनन कार्य होने से प्रथम पक्षकारों के आवासों पर किसी भी प्रकार की क्षति होने पर द्वितीय पक्ष द्वारा क्षतिपूर्ति किया जायेगा।

8- दिनोंक 15 मार्च 2023 को जिलाधिकारी बागेश्वर के आदेशानुसार मौके पर उपजिलाधिकारी की उपस्थिति में प्रथम पक्ष के आवास की सुरक्षा हेतु सुरक्षा दीवाल लगाये जाने का आश्वासन द्वितीय पक्ष द्वारा दिया गया था, जिसमें सुरक्षा दीवाल द्वितीय पक्ष द्वारा लगायी जायेगी।

अतः यह लीज डीड प्रथम पक्षकार द्वारा आप द्वितीय पक्षकार के पक्ष में बिना किसी दबाव,प्रभाव, के समक्ष गवाहान के आज दिनोंक 19-05-2023 को प्रथम पक्ष ने द्वितीय पक्ष के हक में लिख कर प्रमाणित करा दिया है ताकि प्रमाण रहे। वक्त जरूरत काम आवें।

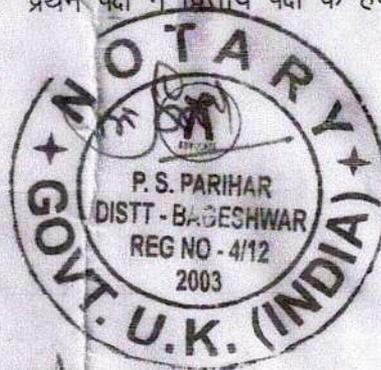
हस्ताक्षर द्वितीय पक्ष

गवाह-1

Rakshita

गवाह-2

Bhupallingsh



हस्ताक्षर प्रथम पक्ष

Mr. S. S. S. S.
Sworn & signed

**INDIA NON JUDICIAL
GOVERNMENT OF UTTARAKHAND
E-STAMP**

Certificate No.	IN-UK52900013753156V
Certificate Issued Date	19-May-2023 12:40 PM
Account Reference	NONACC(SV)/uk1355904/ BAGESHWAR/ UK-BG
Unique Doc. Reference	SUBIN- UKUK135590411971960410882V
Purchased by	RAGHUBIR SINGH GARIA SO LATE DAULAT SINGH
Description of Document	Article 5 Agreement or Memorandum of an agreement
Property Description	NA
Consideration Price (Rs.)	0 (Zero)
First Party	RAGHUBIR SINGH GARIA SO LATE DAULAT SINGH
Second Party	ANAND SINGH KALAKOTI SO DIWAN SINGH
Stamp Duty Paid By	RAGHUBIR SINGH GARIA SO LATE DAULAT SINGH
Stamp Duty Amount (Rs.)	10 (Ten only)

Lease Deed

I, Raghuveer Singh Gadhiya, son of late Shri Daulat Singh, resident of village Papon, P. Area, Chaura Tehsil and District Bageshwar, Uttarakhand (land owner), hereinafter referred to as the first party of this lease deed, this lease deed is signed by you Shri Anand Singh, son of Shri Late Diwan Singh, resident of Kalakoti, Village / Post Dophad P.S. Chaura Tehsil and District Bageshwar, M/s Papon Soap Stone Mines, I write as follows in favour of the mining licensee (tenant) who will hereinafter be called the second party of this lease deed: -

Signature Second party

Signature first party

Sd/-

Sd/-

1. That the land, property documents and possession deeds in the name of the first party are Village Papon Tehsil and District Bageshwar.
2. That the said land of the first party is currently vacant due to chalk mining. On which no agricultural work is being done. The first party agrees to lease the said land to the second party for its chalk mine mining on the following conditions.

Conditions of lease deed:-

3. That the second party's soap stone leasing work is going on.
4. That by the first party, you are giving the above mentioned land to the second party on lease for one year (from November 2022 to September 2023) for Rs. 8,00,000-00 (Eight Lakh). The first instalment of Rs. 4,00,000-00 (Rs 4 lakh) will be paid through RTGS on June 2023 and the second instalment of Rs 4,00,000.00 (Rs 4 lakh) will be paid through RTGS at the end of September 2023.
5. That the work of mining in the leased land, transportation of machines, transportation with washed mules etc will be done.
6. After the lease period ends and chalk mining from the fields stops, the fields will be levelled by the second party.
7. In case of any damage caused to the residences of the first parties due to chalk mining work, the second party will provide Compensation.

8. According to the orders of District Magistrate Bageshwar on 15 March 2023, in the presence of the Sub-District Magistrate on the spot, the second party had given assurance of installing a security wall for the protection of the first party's residence in which the security wall will be installed by the second party.

Therefore, this lease deed has been certified by the first party in favour of the second party by the first party in writing in favour of the second party today on 19-05-2023 in the presence of witnesses without any pressure or influence so that there is proof. It will come in use when needed.

Signature Second party

Sd/-

Signature first party

Sd/-

Witness-1 Sd/-

Witness-2 Sd/-

Sd/-

Sworn &...



TRUE TRANSLATION

TO WHOM SOEVERIT MAY CONCERNED
(Medical/Fitness)
Certificate

MED No/ 20/24 Date 16/12/24
 I Dr. K.S. Jangpangi do here by certify that Apuraj Singh G. Bagnath
 R/O Add Ho. Dofar Bagnath
panjice Chelun
 who is/was suffering from.....
 who was under my treatment, since 15/12/24 to 15/12/24
 He is/was advised Rest & take care in above

He is now fit to resume his/her work W.e.f. 16/12/24

Attested signature/LTI/RTI
 of

(Signature)
 Dr. (Kailash Singh Jangpangi)

Dr. Kailash Singh Jangpangi
 U.K. MCI 3725
 Bagnath Hospital Bageshwar

(Signature)
True copy

In compliance with the order passed by Honourable National Green Tribunal, New Delhi, in the original case number- 453/2023 Raghuveer Singh Gadiya Vs Uttarakhand State and others, joint inspection report of the mining area of the lease holder Shri Anand Singh Kalakoti located in village Papon Tehsil Bageshwar.

In the Honourable National Green Tribunal, New Delhi Order has been passed on dated 01.08.2023 in relation to the original case number-453/2023 Raghuveer Singh Gadiya Vs Uttarakhand State and others, whose effective parts are as follows:-

Prima facie, the averments made in the application raise questions relating to environment arising out of the implementation of the enactments specified in Schedule I to the National Green Tribunal Act, 2010. In view of the averments made in the application, we consider it appropriate that a Joint Committee be constituted to verify the factual position, and take appropriate remedial action. Accordingly, we constitute a Joint Committee comprising of State PCB and District Magistrate, Bageshwar and direct the same to meet within one week, undertake visits to the site, look into the grievances of the application, associate the applicant and representative of the concerned project proponent, verify the factual position and take appropriate

remedial action by following due course of law and giving opportunity of being heard to the project proponent. The Committee may also refer order of this Tribunal dated 09-05-2023 in OA No. 827/2022 relating to mining at Village Sorag, Tehsil Kapkot, District Bageshwar. The State PCB will be the nodal agency for coordination and compliance.

Factual and Action taken Report may be submitted within one month by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of image PDF. A copy of the orders passed by the Hon'ble National Green Tribunal, New Delhi is attached. (Attachment-01).

In continuation of the above orders, as ordered by the letter of Member Secretary, Uttarakhand Pollution Control Board, UKPCB/HO/SA-183-713/2023/608 dated 09.08.2023, on-site inspection was conducted by the following members of the departments on dated 14.09.2023. This was done in the presence of the lease holder Shri Anand Singh Kalakoti and Mrs. Beena Kalakoti village head papon Tehsil Bageshwar.

1. Mrs. Deepika Arya, Tehsildar Bageshwar District Magistrate, representative of Bageshwar.

2. Dr. D.K. Joshi, Regional Officer, Uttarakhand Pollution Control Board, Haldwani.

Complainant Mr. Raghuv eer Singh Gadiya was contacted on telephone for inspection, the complainant informed that due to being currently posted in Delhi, he cannot attend the joint inspection. Under the instructions of District Magistrate Madam Bageshwar, the mining area was also investigated by the Assistant Geologist and the following officers/personnel participated in the joint inspection:-

01. Shri Mayank Arya, Mine Inspector, Geology and Mining Unit, Bageshwar.
02. Shri Puran Lal Verma, Revenue Sub-Inspector Area Chaura Tehsil Bageshwar.

The joint inspection report is as follows:-

01. Mining lease of mineral soapstone was approved for a period of 20 years in a total area of 2.81 acres i.e. 1.14 hectares under the area of village Papon of District and Tehsil Bageshwar in favour of Shri Anand Singh Kalakoti, son of Shri Diwan Singh Kalakoti, resident of village Dofad, District and Tehsil Bageshwar, by Industrial Department Schedule-1, Uttarakhand Government's office memorandum number

2424/I.D./74-B/2001, dated 08-02-2002. The registration of the said mining lease deed was registered in the Sub-Registrar Office, Bageshwar on dated 22-02-2002, with a view to its expiry on dated 21-02-2022, by Industrial Development Schedule-1, Government Order No. 2250/VII- A-1/2021-740/2001 dated 03 January 2022, as per the provisions of Uttarakhand Minor Mineral Policy, 2015 (as amended from time to time) the said mining lease approved in favour of Shri Anand Singh Kalakoti, son of Shri Diwan Singh Kalakoti, resident of village Dofad District and Tehsil Bageshwar, and Permission has been granted to extend for the next 30 years. (Attachment-02).

02. By the State Level Environmental Solutions Assessment Authority, Uttarakhand, 653, Indiranagar Colony, Seemadwar Road, Dehradun (constituted by the Ministry of Environment, Forest and Climate Change, Government of India, New Delhi), Letter No. E.C.No-74-01(37)/2018 dated 06.12.2019 environmental clearance has been granted for 5105 to 7184 tonnes per year in favour of Shri Anand Singh Kalakoti, son of Shri Diwan Singh Kalakoti, resident of village and P.O. Dauphad, Tehsil and District - Bageshwar. (Attachment-03).

03. Regarding mineral production by Geology and Mining Unit Industries Directorate, Uttarakhand, Bhopalpani, P.O. Barasi, Dehradun, office memorandum no. 3489/M.K./Mining/65/Soap Stone/Bage/Geology/2010-2011 dated 08.12.2022, the approval of mining plan and gradual mine closure plan has been approved subject to various conditions/restrictions. The said mining lease has been in operation since 2002. Permission for the use of machines in the mining lease area in question was given by the Directorate of Mine Safety Ghaziabad's letter no. 63 dated 01.09.2011, as per the permission of which the machines were previously used by the lease holder for mining work. The mining lease in question is approved in the stepped private measured fields of village Papon, in which no cutting of the mountains is visible, however, landslides have occurred in the north-eastern direction of the mining lease area. (Attachment-04).
04. By Board Headquarters Uttarakhand Pollution Control Board's letter no. UKPCB/HO/Consent/A-358/2023/202 dated 22.05.2023, Mr. Anand Singh Kalakoti, son of Mr. Diwan Singh Kalakoti, resident of village and P.O. Dauphad, Tehsil and District Bageshwar in view of environmental pollution

conditional consent has been issued to operate till 31.03.2024. (Attachment-05).

05. Mining lease of soapstone is approved in 1.14 hectares in favour of Shri Anand Singh Kalakoti in village Papon under the Revenue Sub Inspector area Chaura of Tehsil and District Bageshwar. Whose GPS coordinates are N 29 5323 E 79 52 02. The mining area is situated at an altitude of approximately 1470m above sea level. There is a rain drain at a distance of about 15 meters to the north of the approved mining area, terraced fields and footpaths to the south, a paved road to the east and barren land to the west. Pungar river is situated at a distance of about 03 km from the site. There is a drain located in the north-east direction at a distance of about 100 meters outside the mining area. Whose water is affected towards the northern direction of the mining lease in question.
06. During the inspection, it was found that 15 x 10 x 1.5 M = 225 cubic meters of debris was being disposed on the land outside the mining area towards the drain located in the northern direction of the mining area at the site. In which wire crate retaining wall has not been installed. Due to which there is a possibility of disposal of debris in the drain. Which is a violation of the

consent terms. In this regard, a separate report is being sent to the Board Headquarters by the Regional Office Haldwani with the recommendation for levying environmental compensation against the lease holder (Annexure-06).

07. There are 08 residential buildings of 5 families located towards the east, at a distance of about 150 meters outside the mining area. In view of the possible danger to the residence of the relatives, it was informed by the lease holder at the site that the above 08 residential buildings are being constructed. Out of which 06 residential buildings have been constructed by the lease holder and 02 buildings are under construction. Slide/landslide was found on the eastern side of the mining area. In which the retaining wall was previously constructed by the lease holder. The said retaining wall has been damaged during the current monsoon period. On inspection, it was found that the mining work was done by the lease holder only within his approved area. On the date of inspection, no house was found to be damaged due to mining within the mining area. A landslide has occurred in the north-east direction of the site, the extent of the landslide area is about 50 meters in length and 30 in height. During the inspection, it was informed by the villagers present at

the site that a minor landslide had occurred at the said site in the year 2021 also. The lease holder himself has given in writing on 09.05.2023 for the construction of residential houses for the affected villagers. (Attachment-07).

08. On the spot, a water sample has been taken from the drain flowing near the mining area. Which was sent to the laboratory for testing. A copy of the analysis report is attached, which is under B category as per Designated Best Use Water Quality Criteria. (Attachment-08).

09. Regional and local geological structure of the site - The site in question is situated in the middle of the developed steps of the Lesser Himalayan mountain range and the Bairinag Formation of the Jaunsar group. Quartzite rock is visible due to the fall of overburden material/debris material of the slope due to landslide in the north-east direction of the site in question. Which is jointed and fractured, and the site in question consists of dolomite soapstone rocks. This shows the weak strength. Rocks completely in situ are not visible on the surface of the site in question.

10. Regarding the landslide at the site, it is to be informed that the landslide affected area and the surrounding area is made of overburden material/debris material. Dolomite and talc soapstone type fragments are present at the site in mixed state with soil. During excessive rainfall/rainy season, water saturation increases due to rainfall and due to excess water in the subsurface part, the weight of the soil cover increases. Which causes tipping and landslides due to gravity on steeper terrain/steep slopes.

-Additional Point-

The action taken on the points mentioned in the application dated 23.04.2023 of the complainant Shri Raghuveer Singh Gadhiya Village and Post Papon District Bageshwar attached with the order dated 01.08.2023 of the Honourable National Green Tribunal, New Delhi and the report in the order of facts that came to light during site inspection :-

01. On March 15, 2023, in the presence of the then Sub-District Magistrate, Sir Bageshwar, the said soapstone mining mine was inspected by the Mining and Revenue Department and according to the points/irregularities observed at the site, the report was sent to the District Magistrate, Sir Bageshwar. In addition to the above

information, It is to be inform that under the complaint letter jointly signed by the villagers of village Papon Mr. Puran Ram Tamta, Mr. Tej Ram, Mr. Diwan Ram, Mr. Chanchal Ram, Mr. Gopal Ram, Mr. Balran, Mr. Harish Ram on dated 13.05.2023, The investigation was conducted jointly by the officers/employees of the Revenue Department and the Geology and Mining Department in the presence of the complainants, leaseholders and other villagers and Despite the ban on mining work till further orders due to irregularities found in the mining lease area of the lease holder by the District Magistrate's notice letter no. 1188/Tees-Mining/2020-21 dated 28.09.2021, on inspection dated 13.05.2023, a total penalty of Rs 3,32,640/- was imposed on a total of 168 cubic meters as per the measurement of mineralogy excavated on the spot in the mining lease area approved by the lessee, at the rate of double the regular royalty of Rs 900 per tonne and the concerned lease holder paid the same on dated 01.07.2023 the challan of the above mentioned amount has been deposited under the prescribed account head as per the rules. (Attachment-9).

02. No illegal road construction has been found at the site in question.

50

03. Keeping in view the possible landslides in the mining area, 08 residential buildings are being constructed by the concerned lease holder for 05 families of the villagers. Out of which 06 residential buildings have been constructed by the lease holder and 02 buildings are under construction. Instructions have been issued to the concerned lease holder during the inspection to immediately complete the buildings under construction.

-Suggestion-

01. The landslides should be removed and disposed of at the appropriate place. Sludge should not be dumped in the pit and natural water flow should not be blocked.
02. To prevent landslides, the above designed protective wall should be constructed.
03. Shotcrete should be done on landslide slopes where rocks are visible.
04. A suitably designed gabion wall should be constructed at appropriately determined levels on the slope below the residential buildings on the eastern side of the site in question.
05. Geo Jute Fiber should be used to prevent landslides in the upper part of the landslide affected area.

51

06. Proper arrangements for drainage should be made at the site in question.

Sd/-	Sd/-	Sd/-
Mine Inspector	Assistant	Deputy
Geology and Mining Unit, Bageshwar.	Geologist, Geology and Mining Unit, Bageshwar.	Director/Mining Officer, Geology and Mining Unit, Bageshwar.

Sd/-	Sd/-	Sd/-
Tehsildar, Bageshwar.	Regional Officer, Uttarakhand Pollution Control Board, Haldwani, Nainital.	Sub-Collector, Bageshwar.

In compliance with the order dated 01.08.2023 passed by Honourable National Green Tribunal, New Delhi, in the original case number- 453/2023 Raghuveer Singh Gadiya Vs Uttarakhand State, Today on 14.09.2023 Mine of Anand Singh Kalakoti, Village Papon, Tehsil Bageshwar, District Bageshwar was inspected. The following officers/employees were present during the inspection:-

1. Dr. D.K. Joshi, Area Officer,
.....Board, Haldwani Sd/-
14.09.23
2. Deepika Arya, Tehsildar Bageshwar Sd/-

52

- | | |
|--|------------------|
| 3. Mayank Arya, Mine Inspector,
Bageshwar | 14.09.23
Sd/- |
| 4. Puran Verma,Chaura | 14.09.23
Sd/- |
| 5. Anand Singh Kalakoti, Lease
Holder | 14.09.23
Sd/- |
| 6. Beena Kalakoti Village Head | Sd/- |
| 7. | |


True translation

ANNEXURE-5

53

पंजीकृत।

संलग्नक - 10

अनुरोधकर्ता को सूचना देने सम्बन्धी प्रपत्र।

कार्यालय जिलाधिकारी बागेश्वर।

संख्या: 18(I)/43-03/सू0अ0अ0/2024-25 दिनांक: 06 / 05 / 2024

श्री आनन्द सिंह कालाकोटी,
ग्राम व पो0 दोफाड़,
जनपद बागेश्वर।



सूचना का
अधिकार

विषय: सूचना अधिकार अधिनियम के तहत सूचना चाहने के सम्बन्ध में।

कृपया अपने सूचना अधिकार अनुरोध पत्र दिनांक 03.05.2024 जो इस कार्यालय में तद्दिनांक को ही प्राप्त है का संदर्भ ग्रहण करने का कष्ट करें।

अनुरोध पत्र के क्रम में खनन सहायक, जिला कार्यालय बागेश्वर द्वारा कार्यालय पत्र संख्या: 546/तीस-खनन-सू0अ0अ0/2023-24 दिनांक 06.05.2024 से उपलब्ध करायी गयी सूचना संलग्न कर प्रेषित की जा रही है।

उक्त सूचना कार्यालय अभिलेखों के अनुसार ही दी जा रही है। यदि आप वांछित सूचना से असन्तुष्ट हो या आपको किसी भी प्रकार की शंका हो तो आप किसी भी कार्य दिवस में कार्यालय में उपस्थित होकर अभिलेखों का निरीक्षण कर नियमानुसार सूचना प्राप्त कर सकते हैं। अन्यथा की स्थिति में निर्धारित 30 दिनों के भीतर विभाग के अपीलीय अधिकारी जिनका पता निम्नवत है, पर अपील दायर कर सकते हैं।

संलग्नक - 32 पृष्ठ।

अपीलीय अधिकारी का नाम व पता।

(अनुराधा पाल),

जिलाधिकारी, बागेश्वर।

ई मेल आई0डी0-dm-bag-ua@nic.in

दूरभाष नं0-05963-220763,

फै0नं0-05963-220328।

(रश्मि जोशी)

लोक सूचना अधिकारी/
वरिष्ठ प्रशासनिक अधिकारी
जिला कार्यालय, बागेश्वर।

कार्यालय 359 जिलाधिकारी बागेश्वर

संख्या: 54 / तीस-खनन-सू0अ0अ0 / 2023-24 दिनांक 06 / 05 / 2024

सेवा में,

लोक सूचना अधिकारी,
जिला कार्यालय, बागेश्वर।

विषय:- सूचना अधिकार अधिनियम-2005 के तहत सूचना चाहने के संबंध में।

महोदय,

कृपया उपर्युक्त विषयक अपने पत्र संख्या: 18/2024-25 दिनांक 03.05.2024 का संदर्भ ग्रहण करने का कष्ट करें। संदर्भित पत्र से प्राप्त श्री आनन्द सिंह कालाकोटी पुत्र श्री दीवान सिंह कालाकोटी, ग्राम व पो0ओ0 पपों, तहसील एवं जनपद बागेश्वर के सूचना अधिकार अनुरोध पत्र दिनांक 03.05.2024 में वांछित सूचना कार्यालय अभिलेखों के अनुसार निम्नवत प्रेषित की जा रही है:-

बिंदु संख्या-01 सोपस्टोन खनन क्षेत्र के खसरे व वन विभाग की रिपोर्ट की प्रति संलग्न है (21+1= 22 पृष्ठ)।

बिंदु संख्या-02 मशीन परमिशन की प्रतियाँ संलग्न है (09 पृष्ठ)

संलग्न-यथोक्त (31 पृष्ठ)।

S.P.

खनन सहायक,
जिला कार्यालय, बागेश्वर।

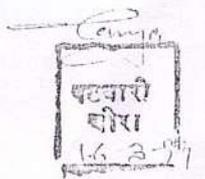
फरवरी मासका खसरा

ग्राम:- पपी पटवारी क्षेत्र चौरा तहसील व जनपद वागेश्वर

जमीन:- आनन्दसिंह कालाकोटी ग्राम फोफाड पटवारी क्षेत्र चौरा तहसील व जनपद वागेश्वर

विषय:- पाठ कोठे वाहेग कावत

खसरा नम्बर	खेवा	खेवा सं.	नाम ग्रामिण	नाम काविसदार / घडेदार	उपखेती	खेवा न.	विवरण
1.	2.	3.	4.	5.	6.	7.	8.
६२४	१३	१६	चंचलासिंह आरि				
६२२	११	१	आनंदसिंह का दामासिंह				
६२६	१-	१२	चंचलासिंह आरि				
६२७	-	१२	"				
६२८	११-	१	आनंदसिंह का दामासिंह				
६२९	१११	१०	किशोरसिंह आरि				
६३०	-	१२	चंचलासिंह आरि				
६३१	-	२१	उठ प्रो लो		वंगर	-	
६३२	११	१२	चंचलासिंह आरि				
६३३	३-	२९	उठ प्रो लो		वंगर	-	
६३४	११२	१६	चंचलासिंह				
६३५	१३	२५	माधुसिंह आरि				
६३६	१२	२९	उठ प्रो लो				
६३७	१११	२२	माधुसिंह आरि		वंगर	१२	
६३८	१३	२२	"				
६३९	१११	२६	प्रतापसिंह				
६४०	११-	२९	उठ प्रो लो				
६४१	१	५	उमेशसिंह आरि		वंगर	११-	
६४२	११३	१५	चंचलासिंह आरि				
६४३	१-	६	उमेशसिंह आरि				
६४४	१११३	२९	उठ प्रो लो		वंगर	१११३	
६४५	१-	६	उमेशसिंह आरि				
६४६	११	६	किशोरसिंह आरि				
६४७	१	६	"				
६४८	१	६	"				
६४९	१२	६	"				
६५०	११३	६	"				
६५१	१-	६	"				
६५२	११२	४१	उठ प्रो लो		वंगर	११२	
६५३	११-	४१	"		"	११-	
६५४	११११-	४१	"		"	११११-	
६५५	१३	२९	"		वंगर	१३	
६५६	११३	२९	"		"	११३	
६५७	११-	२९	"		"	११-	
६५८	१३	२९	"		"	१३	
६५९	४०१२	२९	"		वंगर	४०१२	
६६०	२०११-	२९	"		"	२०११-	
६६१	१०११-	२९	"		"	१०११-	
योग	१०३१३					१०३१३	



सूचना अधिकार अधिनियम 2005 के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी जिला कार्यालय वागेश्वर

1.	2.	3.	4.	5.	6.	7.	8.	9.
868	11	25	उम्मेदारी कार्ड					
866	11	20	वि.सि. कार्ड					
867	11	20	"					
868	11	20	"					
869	11	20	"					
870	11	20	"					
871	91	20	"					
872	11	20	"					
873	11	20	"					
874	11	20	"					
875	91	20	उम्मेदारी कार्ड					
876	11	20	"					
877	91	20	आनासिंह कार्ड					
878	92	20	"					
879	21	20	"					
880	112	25	उम्मेदारी कार्ड					
881	11	20	आनासिंह कार्ड					
882	11	20	"					
883	11	20	उम्मेदारी कार्ड					
884	11	20	"					
885	11	20	"					
886	11	20	"					
887	11	20	"					
888	11	20	"					
889	11	20	"					
890	11	20	"					
891	11	20	उम्मेदारी कार्ड					
892	11	20	आनासिंह कार्ड					
893	11	20	"					
894	112	20	"					
895	91	20	"					
896	112	20	"					
897	11	20	"					
898	11	20	उम्मेदारी कार्ड					
899	11	20	उम्मेदारी कार्ड					
900	11	20	श्री.सिंह कार्ड					
901	11	20	"					
902	11	20	"					
903	11	20	"					
904	11	20	"					
905	11	20	"					
906	11	20	"					
907	11	20	"					
908	11	20	"					
909	11	20	"					
910	11	20	"					
911	11	20	"					
912	11	20	"					
913	11	20	"					
914	11	20	"					
915	11	20	"					
916	11	20	"					
917	11	20	"					
918	11	20	"					
919	11	20	"					
920	11	20	"					
921	11	20	"					
922	11	20	"					
923	11	20	"					
924	11	20	"					
925	11	20	"					
926	11	20	"					
927	11	20	"					
928	11	20	"					
929	11	20	"					
930	11	20	"					
931	11	20	"					
932	11	20	"					
933	11	20	"					
934	11	20	"					
935	11	20	"					
936	11	20	"					
937	11	20	"					
938	11	20	"					
939	11	20	"					
940	11	20	"					
941	11	20	"					
942	11	20	"					
943	11	20	"					
944	11	20	"					
945	11	20	"					
946	11	20	"					
947	11	20	"					
948	11	20	"					
949	11	20	"					
950	11	20	"					
951	11	20	"					
952	11	20	"					
953	11	20	"					
954	11	20	"					
955	11	20	"					
956	11	20	"					
957	11	20	"					
958	11	20	"					
959	11	20	"					
960	11	20	"					
961	11	20	"					
962	11	20	"					
963	11	20	"					
964	11	20	"					
965	11	20	"					
966	11	20	"					
967	11	20	"					
968	11	20	"					
969	11	20	"					
970	11	20	"					
971	11	20	"					
972	11	20	"					
973	11	20	"					
974	11	20	"					
975	11	20	"					
976	11	20	"					
977	11	20	"					
978	11	20	"					
979	11	20	"					
980	11	20	"					
981	11	20	"					
982	11	20	"					
983	11	20	"					
984	11	20	"					
985	11	20	"					
986	11	20	"					
987	11	20	"					
988	11	20	"					
989	11	20	"					
990	11	20	"					
991	11	20	"					
992	11	20	"					
993	11	20	"					
994	11	20	"					
995	11	20	"					
996	11	20	"					
997	11	20	"					
998	11	20	"					
999	11	20	"					
1000	11	20	"					



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छात्र प्रति सत्यापित
लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

1.	2.	3.	4.	5.	6.	7.	8.
1935	112	92	बन्व. गा. सि. कार्ड				
1936	1	92	"				
1937	12	92	"				
1938	3	92	"				
1939	3	92	"				
1942	111	92	"				
1943	91	2	"				
1944	3	2	"				
1945	112	2	"				
1946	12	2	"				
1947	3	2	कुम्हार. सि. कार्ड				
1948	3	2	आगा. सि. कार्ड				
1949	1112	2	"				
1950	3	2	"				
1951	911	90	केशना. सि. कार्ड				
1952	113	9	आगा. सि. कार्ड				
1953	112	90	केशना. सि. कार्ड				
1954	12	20	जोगा. सि. कार्ड				
1955	13	20	"				
1956	13	2	आगा. सि. कार्ड				
1957	13	20	जोगा. सि. कार्ड				
1958	113	23	धना. सि. कार्ड				
1959	13	24	नाथू. सि. कार्ड				
1960	4	24	"				
1961	1112	24	"				
1962	1112	24	"				
1963	111	24	"				
1964	12	24	"				
1965	11	46	बन्व. गा. सि. कार्ड				
1966	1	46	"				
1967	91	24	नाथू. सि. कार्ड				
1968	3	46	बन्व. गा. सि. कार्ड				
1969	11	46	"				
1970	11	46	"				
1971	1	46	"				
1972	92	46	"				
1973	912	46	"				
1974	112	2	आगा. सि. कार्ड				
1975	13	2	"				
1976	13	2	"				
1977	112	2	"				
1978	11	2	"				
1979	92	2	"				
1980	912	2	केशना. सि. कार्ड				
1981	12	24	नाथू. सि. कार्ड				
1982	12	90	केशना. सि. कार्ड				
1983	3	46	बन्व. गा. सि. कार्ड				
1984	112	9	आगा. सि. कार्ड				
1985	3	90	केशना. सि. कार्ड				
1986	112	9	आगा. सि. कार्ड				
1987	112	9	"				
1988	112	90	केशना. सि. कार्ड				
1989	113	9	आगा. सि. कार्ड				
1990	11	9	"				
1991	11	9	"				
1992	111	24	दीरा. सि. कार्ड				

पटवारी
बोरा
16-3-90



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सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बामेश्वर

1.	2.	3.	4.
1981	413	2	आनासिंह कार्ड
1982	1-1	2	"
1983	1-1	2	श्रीरासिंह कार्ड
1984	1-1	2	दामोदर बं. महेश्वरसिंह
1985	1-1	2	रामेश्वरसिंह कार्ड
1986	1-1	2	लालासिंह
1987	1-1	2	शिवरामसिंह
1988	1-1	2	दामोदरसिंह
1989	1-1	2	"
1990	1-1	2	"
1991	1-1	2	"
1992	1-1	2	"
1993	1-1	2	"
1994	1-1	2	"
1995	1-1	2	"
1996	1-1	2	"
1997	1-1	2	"
1998	1-1	2	"
1999	1-1	2	"
2000	1-1	2	"
2001	1-1	2	"
2002	1-1	2	"
2003	1-1	2	"
2004	1-1	2	"
2005	1-1	2	"
2006	1-1	2	"
2007	1-1	2	"
2008	1-1	2	"
2009	1-1	2	"
2010	1-1	2	"
2011	1-1	2	"
2012	1-1	2	"
2013	1-1	2	"
2014	1-1	2	"
2015	1-1	2	"
2016	1-1	2	"
2017	1-1	2	"
2018	1-1	2	"
2019	1-1	2	"
2020	1-1	2	"
2021	1-1	2	"
2022	1-1	2	"
2023	1-1	2	"
2024	1-1	2	"
2025	1-1	2	"
2026	1-1	2	"
2027	1-1	2	"
2028	1-1	2	"
2029	1-1	2	"
2030	1-1	2	"
2031	1-1	2	"
2032	1-1	2	"
2033	1-1	2	"
2034	1-1	2	"
2035	1-1	2	"
2036	1-1	2	"
2037	1-1	2	"
2038	1-1	2	"
2039	1-1	2	"
2040	1-1	2	"
2041	1-1	2	"
2042	1-1	2	"
2043	1-1	2	"
2044	1-1	2	"
2045	1-1	2	"
2046	1-1	2	"
2047	1-1	2	"
2048	1-1	2	"
2049	1-1	2	"
2050	1-1	2	"
2051	1-1	2	"
2052	1-1	2	"
2053	1-1	2	"
2054	1-1	2	"
2055	1-1	2	"
2056	1-1	2	"
2057	1-1	2	"
2058	1-1	2	"
2059	1-1	2	"
2060	1-1	2	"
2061	1-1	2	"
2062	1-1	2	"
2063	1-1	2	"
2064	1-1	2	"
2065	1-1	2	"
2066	1-1	2	"
2067	1-1	2	"
2068	1-1	2	"
2069	1-1	2	"
2070	1-1	2	"
2071	1-1	2	"
2072	1-1	2	"
2073	1-1	2	"
2074	1-1	2	"
2075	1-1	2	"
2076	1-1	2	"
2077	1-1	2	"
2078	1-1	2	"
2079	1-1	2	"
2080	1-1	2	"
2081	1-1	2	"
2082	1-1	2	"
2083	1-1	2	"
2084	1-1	2	"
2085	1-1	2	"
2086	1-1	2	"
2087	1-1	2	"
2088	1-1	2	"
2089	1-1	2	"
2090	1-1	2	"
2091	1-1	2	"
2092	1-1	2	"
2093	1-1	2	"
2094	1-1	2	"
2095	1-1	2	"
2096	1-1	2	"
2097	1-1	2	"
2098	1-1	2	"
2099	1-1	2	"
2100	1-1	2	"

20/12/11

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2. (4)

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पंचायत
नमो
16.12.11



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित
राज्य सूचना अधिकारी
जिला कार्यालय बागेश्वर

1.	2.	3.	4.	5.	6.	7.	8.
८५५	३	२	काराखिह कार्ड				
८५६	३	२	"				
८५८	॥३	७	"				
८५९	॥३	७	डकखिह कार्ड				
८६०	॥१	७	"				
८६१	॥३	७	"				
८६२	१॥२	१६	व-पलाखिह कार्ड				
८६३	॥१	१६	"				
८६५	॥	२५	नाथखिह कार्ड				
८६६	॥	२५	"				
८६७	॥	२५	"				
८६८	॥३	७	डदाखिह कार्ड				
८६९	॥२	८	किशानखिह "				
८७०	॥२	३०	विनोखिह "				
८७१	॥	३०	"				
८७२	॥	७	"				
८७३	॥१	७	उदखिह "				
८७४	॥	७	"				
९०६४	॥	२७	"				
९०६५	१-	२७	प्रेमखिह कार्ड				
९०६६	३	२७	"				
९०६७	१३	२७	"				
९०६८	१२	२७	"				
९०६९	१२	२७	"				
९०७०	१-	२७	"				
९०७१	१२	२७	"				
९०७२	१३	२७	"				
९०७३	१२	२७	"				
९०७५	३	३३	मोहनखिह कार्ड				
९०७७	१-	५५	खेमखिह "				
९०७८	१२	५५	"				
९०७९	॥२	२९	विशखिह कार्ड				
९०८०	३	२९	"				
९०८१	॥१	२७	प्रेमखिह कार्ड				
९०८२	१२	३३	मोहनखिह "				
९०८३	१-	३३	"				
९०८४	१-	३३	"				
९०८५	॥	३३	"				
९०८६	१	३३	"				
९०८७	॥१	३३	"				
९०८८	२	३३	"				
९०८९	३	२९	विरखिह कार्ड				
९०९०	३	२९	"				
९०९१	३	२७	प्रेमखिह कार्ड				
९०९३	॥१	२९	विरखिह "				
९०९३	१	२९	"				
९०९४	३	२९	"				
९०९५	१२	२९	"				
९०९६	१२	२७	प्रेमखिह कार्ड				
९०९७	१-	२९	"				
९१०५	॥१	२७	"				
९१०३	१३	२७	"				
९१०४	॥१	२९	विरखिह कार्ड				
९१०६	३	२९	"				
९१०७	१२	१९	जोगाखिह कार्ड				

पटवारी
नौरा
16-3-89



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

1.	2.	3.	4.
9985	112	23	प्रमोदसिंह काई
9986	111	24	कीरसिंह "
9987	111	23	मोहनराज काई
9988	12	24	हयातराज "
9989	11	23	मोहनराज "
9990	11	24	वीरसिंह "
9991	11	23	मोहनराज "
9992	12	23	" "
9993	11	24	" "
2854	9	25	हयातराज काई
2855	913	25	" "
2856	311	25	" "
2857	9113	25	" "
2858	91	25	उमोदसिंह काई
2859	22	25	जोगी लाल "
2860	1	25	उमोदसिंह "
2861	3	25	जोगी लाल "
2862	1	25	" "
2863	11	25	हयातराज काई
2864	11	25	" "
2865	212	25	" "
2866	113	25	" "
2867	12	25	" "
2868	12	25	" "
2869	12	25	" "
2870	12	25	" "
2871	12	25	" "
2872	12	25	" "
2873	12	25	" "
2874	913	25	" "
2875	913	25	" "
2876	2	25	" "
2877	2	25	" "
2878	9	25	खोमसिंह काई
2879	2	22	माधोसिंह "
2880	21	22	" "
2881	1	22	" "
2882	2	22	" "
2883	9112	22	खोमसिंह काई
2884	2	22	" "
2885	3	22	" "
2886	911	22	वीरसिंह काई
2887	93	22	" "
2888	11	22	वीरसिंह काई
2889	1	22	" "
2890	3	22	" "
2891	1	22	" "
2892	3	22	" "

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बटवारी
बीरा
16-3-99



को 3213

सूचना अधिकार अधिनियम 2005 के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

(15)

1.	2.	3.	4.
2606	1-	26	प्रेमसिंह काँडे
2609	2-	26	"
2602	1-	48	जोगा लाल काँडे
2603	1	26	जोगा लाल "
2608	91-	48	"
2602	911-	22	प्रेमसिंह काँडे
2606	1-	22	देवान लाल "
2606	1-	22	"
2607	1-	22	"
2608	11-	28	वीरसिंह काँडे
2690	111-	28	"
2699	11-	28	"
2692	2-	28	"
2693	11-	28	"
2698	11-	26	प्रेमसिंह काँडे
2699	911	26	"
2696	1	26	"
2696	3-	26	"
2697	93-	26	"
2698	111-	26	"
2620	4	26	"
2629	2-	28	हयातसिंह काँडे
2622	11	28	"
2623	11	38	"
2628	11	26	प्रेमसिंह काँडे
2622	9-	26	"
2626	4-	38	हयातसिंह काँडे
2626	111-	38	"
2627	3-	38	"
2620	1	2	उमेशसिंह काँडे
2634	1	2	"
2632	111-	2	"
2633	21-	2	"
2638	13-	6	"
2636	3-	38	उमेशसिंह काँडे
2636	1-	38	हयातसिंह "
2637	1-	38	"
2638	11	38	"
2680	4	38	"
2689	1-	98	"
2682	1-	38	जोगा लाल काँडे
2683	11	38	हयातसिंह "
2688	3-	38	"
2682	2-	38	"
2686	3-	38	"
2686	1-	38	"
2687	1-	38	"
2688	1-	38	"
2680	13-	38	"
2684	2-	22	दीवान लाल

योग 30 =

पटवारी
बीणा
16-3-80



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

1.	2.	3.	4.	5.	6.	7.	8.
2081	1	28	वा. लि. ए.				
2089	12	99					
2092	3	28	वा. लि. ए. आर. ए.				
2096	3	28					
2097	-	28					
2098	1	28					
2099	-	28					
2100	1	28					
2101	1	28					
2102	1	28					
2129	2	8	उ. लि. ए. आर. ए.				
2122	3	8	"				
2123	3	8	"				
2128	1-	8	"				
2129	1-	8	"				
2120	1	9					
2121	11	9					
2130	1	9					
2139	11	9					
2132	2	9					
2133	1	9					
2138	12	9					
2139	2	9					
2136	13	9					
2136	91-	9					
2137	1	9					
2138	12	9					
2139	111	9					
2139	9111-	92					
2142	111-	9					
2143	1-	9					
2150	12	29	उ. लि. ए. आर. ए.				
2151	1	29	"				
2160	12	22	उ. लि. ए. आर. ए.				
2169	3	22	"				
2162	11	26	प्रेम. लि. ए. आर. ए.				
2163	91-	26	"				
2168	3	36	उ. लि. ए. आर. ए.				
2169	3	36	"				
2166	91	26	प्रेम. लि. ए. आर. ए.				
2167	3	36	उ. लि. ए. आर. ए.				
2168	3	36	"				
2169	911	26	प्रेम. लि. ए. आर. ए.				
2160	2	26	"				
2169	91	26	"				
2162	111-	36	उ. लि. ए. आर. ए.				
2163	91	36	"				
2168	113	36	"				
2169	3	28	उ. लि. ए. आर. ए.				
2168	3	28	"				
2160	1	28	"				

वा. लि. ए. आर. ए.

उ. लि. ए. आर. ए.

प्रेम. लि. ए. आर. ए.

उ. लि. ए. आर. ए.

पटवारी
बो. 1
16.35



मते 23-

सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

1.	2.	3.	4.	5.	6.	7.	8.
2642	112	22	मोटल लक कार्ड				
2643	112	24	हयासिंह				
2644	9-	22	डिवान लक कार्ड				
2645	9-	22	"				
2646	12-	22	"				
2647	12-	22	"				
2648	12-	22	"				
2649	12-	29	डिवान सिंह कार्ड				
2650	12-	29	"				
2651	113	22	मोटल लक कार्ड				
2652	112	22	"				
2653	3-	28	"				
2654	1	90	जोग लक कार्ड				
2655	1-	28	धरमलक				
2656	12-	29	दिवान लक				
2657	3-	29	"				
2658	1-	29	"				
2659	2-	29	"				
2660	3-	26	दीश लक कार्ड				
2661	2-	40	जोग लक				
2662	1	28	लकमलक				
2663	111-	28	धरमलक				
2664	22-	28	हयासिंह				
2665	2-	28	"				
2666	2-	28	"				
2667	2-	28	"				
2668	2-	28	"				
2669	2-	28	"				
2670	2-	28	"				
2671	2-	28	"				
2672	2-	28	"				
2673	2-	28	"				
2674	2-	28	"				
2675	2-	28	"				
2676	2-	28	"				
2677	2-	28	"				
2678	1	90	जोग लक कार्ड				
2679	1	90	"				
2680	112	28	हयासिंह कार्ड				
2681	112	28	"				
2682	3-	28	उमेश सिंह कार्ड				
2683	3-	28	"				
2684	3-	28	"				
2685	13	28	"				
2686	3	28	हयासिंह कार्ड				
2687	11	26	दीश लक कार्ड				
2688	11-	24	उमेश सिंह				
2689	2-	28	"				
2690	112	29	दीश सिंह कार्ड				
2691	1-	26	प्रेम सिंह कार्ड				
2692	12	26	"				
2693	3	28	दीश लक कार्ड				
2694	2-	28	उमेश सिंह				
2695	3	28	दीश सिंह कार्ड				
2696	993						



सूचना अधिकार अधिनियम 2005 के अन्तर्गत छाया प्रति सत्यापित
 लोक सूचना अधिकारी
 जिला कार्यालय बागेश्वर

1	2	3	
2764	3-	36	देवान (म) आर
2765	"	36	हयातवे आर
2766	"	36	"
2767	11-	36	"
2768	11-	36	"
2769	11-2	36	"
2770	111	36	"
2771	911-	32	देवान (म) आर
2772	911-	36	हयातवे आर
2773	912-	36	"
2774	911	36	"
2775	11-	36	"
2776	11	36	"
2777	11	36	"
2778	1-	36	"
2779	1	29	देवान (म) आर
2780	3	29	"
2781	1	29	"
2782	1	29	"
2783	12	36	हयातवे आर
2784	112	36	"
2785	111	36	"
2786	112	36	"
2787	1-	36	"
2788	11	36	"
2789	111	36	"
2790	2-	36	"
2791	2-	36	"
2792	11	36	"
2793	112	36	"
2794	112	36	"
2795	112	36	"
2796	112	36	"
2797	112	36	"
2798	112	36	"
2799	112	36	"
2800	112	36	"
2801	112	36	"
2802	112	36	"
2803	112	36	"
2804	112	36	"
2805	112	36	"
2806	112	36	"
2807	112	36	"
2808	112	36	"
2809	112	36	"
2810	112	36	"
2811	112	36	"
2812	112	36	"
2813	112	36	"
2814	112	36	"
2815	112	36	"
2816	112	36	"
2817	112	36	"
2818	112	36	"
2819	112	36	"
2820	112	36	"
2821	112	36	"
2822	112	36	"
2823	112	36	"
2824	112	36	"
2825	112	36	"
2826	112	36	"
2827	112	36	"
2828	112	36	"
2829	112	36	"
2830	112	36	"
2831	112	36	"
2832	112	36	"
2833	112	36	"

(12)

पटवारी
बीरा
16.3.8



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

for

1.	2.	3.	
2038	12	28	वाराणसि कांस
2039	112	28	"
2038	"	28	"
2039	"	28	"
2037	2111	28	"
2037	111	28	"
2080	3	26	प्रभासि कांस
2084	2	26	"
2082	112	26	दीवान ल कांस
2083	1	26	"
2088	12	26	"
2082	"	26	"
2086	3	26	प्रभासि कांस
2086	111	26	"
2087	1	26	"
2088	1	26	"
2086	"	26	"
2089	11	99	खामसि कांस
2082	1	32	भाधोलि "
2083	3	99	खामसि "
2088	2	99	"
2082	2	29	दीवान ल कांस
2086	1	32	भाधोलि "
2076	113	99	खामसि "
2087	2	29	दीवान ल कांस
2080	2	29	"
2089	1	32	भाधोलि कांस
2082	3	32	"
2083	111	32	"
2088	12	32	"
2082	3	32	"
2086	3	32	"
2086	3	32	"
2086	12	32	"
2087	112	99	खामसि कांस
2089	3	32	भाधोलि "
2082	9	32	"
2083	2	99	खामसि कांस
2088	2	32	भाधोलि कांस
2082	2	99	खामसि कांस
2086	12	99	"
2086	3	99	"
2087	111	99	"
2087	12	99	"
2080	2	29	दीवान ल कांस
2084	1	3	भाधोलि "
2082	1	29	दीवान ल कांस

पत्र 201-

पटवारी
चौरा
16-2-85



(10)

1	2	3	4
2003	1	29	सीकराज अर्ज
2005	1	29	"
2007	1	29	"
2008	12	29	"
2008	12	29	"
2008	1	29	"
2008	1	2	अज्ञेय अर्ज
2008	11	2	"
2009	—	3	"
2009	11	2	"
2009	1	3	"
2009	1	3	"
2009	11	3	"
2009	1	2	"
2000	12	29	सीकराज अर्ज
2007	1	29	"
2002	1	29	"
2003	—	29	"
2007	—	2	अज्ञेय अर्ज
2007	—	29	सीकराज अर्ज
2008	—	29	"
2008	—	29	"
2008	12	29	"
2008	—	45	लोकार्ज अर्ज
2009	—	45	"
2010	11	45	"
2011	11	45	"

योग 11

सूचना अधिकार
 नगर बोर्ड
 10/3/11



9

1.	2.	3.	4.	5.	6.	7.	8.
2093	111	18	जोग (अ) बाई				
2094	111	29	उठ प्रो एठ		वजरा	111	
2095	1111	27	"		गोबर	2111	
2096	9111	28	"		"	9111	
2097	6111	28	"		रोली	6111	
2098	82111	27	"		वजरा	82111	
2099	80112	27	"		"	80112	
2020	21-	89	"		"	21-	
2021	60-	27	"		"	60-	
2022	351-	27	"		वजरा	351-	
2023	471-	27	"		"	471-	
2024	381-	27	"		"	381-	
2025							
2026	13-	89	उठ प्रो एठ				
2027	11	89	"		व.का.	13-	
2028	21-	27	"		"	11	
2029	91-	89	"		वजरा	21-	
2030	9-	89	"		व.का.	91-	
2031	71-	89	"		"	9-	
2032	1-	89	"		"	71-	
2033	91-	89	"		"	1-	
2034	811-	89	"		"	91-	
2035	111-	89	"		"	811-	
2036	111-	89	"		"	111-	
2037	911-	27	"		"	111-	
2038	951-	89	"		वजरा	911-	
2039	81-	89	"		कु.व.	951-	
2040	13-	27	"		"	81-	
2041	81-	89	"		वजरा	13-	
2042	9-	89	"		"	1-	
2043	911-	27	"		कु.म.व.	911-	
2044	11-	89	"		"	9-	
2045	11-	89	"		वजरा	11-	
2046	23-	89	"		कु.म.व.	11-	
2047	911-	89	"		"	112	
2048	1113-	89	"		"	23-	
2049	91-	89	"		"	911-	
2050	913-	89	"		"	1113	
2051	8111-	27	"		"	91-	
2052	111-	89	"		"	913	
2053	9-	89	"		वजरा	8111-	
2054	1113-	89	"		कु.म.व.	111-	
2055	13-	89	"		"	9-	
2056	1-	89	"		"	1113	
2057	1-	89	"		"	13-	
2058	111-	89	"		"	1-	
2059	111	89	"		"	1-	
2060	111-	89	"		"	111-	
2061	9-	89	"		"	111	
2062	1-	89	"		"	11-	
2063	3-	20	"		वजरा	9-	
योग	333-					333-	

16.3.99



सूचना अधिकार अधिनियम 2005 के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

1.	2.	3.	4.	5.	6.	7.	8.
३०६४	२-	४९	७० ३० ६०	_____	कु.मा.व.	२-	
३०६५	११३	४९	"	_____	"	११३	
३०६६	९	४९	"	_____	"	९	
३०६७	११-	२६	३	_____	वे.ज.र.	११-	
३०६८	९११-	४९	"	_____	कु.मा.व.	९११-	
३०६९	९११-	२६	"	_____	"	९११-	
३०७०	११३	४९	"	_____	वे.ज.र.	९११-	
३०७१	९१-	४९	"	_____	कु.मा.व.	११३	
३०७२	१-	४९	"	_____	"	९१-	
३०७३	९	४९	"	_____	"	१-	
३०७४	१-	४९	"	_____	"	९	
३०७५	१३	४९	"	_____	"	१२-	
३०७६	२१-	४९	"	_____	"	१३	
३०७७	२-	४९	"	_____	"	२१-	
३०७८	२१३	४९	"	_____	"	२-	
३०७९	२१३	४९	"	_____	"	२१३	
३०८०	११-	४९	"	_____	"	११-	
३०८१	२३	४९	"	_____	"	२१३	
३०८२	.	४९	"	_____	"	११-	
३०८३	३१	२६	"	_____	"	२३	
३०८४	११३	४९	"	_____	वे.ज.र.	३१	
३०८५	९११-	४९	"	_____	कु.मा.व.	११३	
३०८६	२११३	४९	"	_____	"	९११-	
३०८७	२११	४९	"	_____	"	२११३	
३०८८	९११-	४९	"	_____	"	२११	
३०८९	२११-	४९	"	_____	"	९११-	
३०९०	१-	४९	"	_____	"	३११-	
३०९१	४११-	४९	"	_____	"	१२	
३०९२	११३	४९	"	_____	"	४११-	
३०९३	९१-	४९	"	_____	"	११३	
३०९४	६११-	३४	"	_____	"	९१-	
३०९५	४०१-	२८	"	_____	वे.ज.र.	६११-	
३०९६	२९१३	२८	"	_____	गो.म.र.	४०१-	
३०९७	११	४९	"	_____	"	२९१३	
३०९८	१३	४९	"	_____	कु.मा.व.	१३	
३०९९	१३	४९	"	_____	"	१३	
३१००	१३	२६	"	_____	"	१३	
३१०१	३	४९	"	_____	वे.ज.र.	७३	
३१०२	२११-	२६	"	_____	कु.मा.व.	३	
३१०३	११-	४९	"	_____	वे.ज.र.	२११-	
३१०४	११-	४९	"	_____	कु.मा.व.	११-	
३१०५	११	४९	"	_____	"	११	
३१०६	११	४९	"	_____	"	११	
३१०७	११	४९	"	_____	"	११	
३१०८	११	४९	"	_____	"	११	
३१०९	९१-	४९	"	_____	"	११	
३११०	११	४९	"	_____	"	११	
३१११	११	४९	"	_____	"	११	
३११२	११	४९	"	_____	"	११	
३११३	११	४९	"	_____	"	११	
३११४	११	४९	"	_____	"	११	
३११५	११	४९	"	_____	"	११	
३११६	१३	४९	"	_____	"	१३	

(8)

अमरावती
जिल्हा
१६-३-१९

अमरावती जिल्हा
९

योग ९४०११३

योग ९४०११३

1.	2.	3.	4.	5.	6.	7.	8.
३९१७	१२	४९	क ड व	_____	कु.पो.व.	१२	
३९१८	११३	४९	"	_____	"	११३	
३९१९	११३	४९	"	_____	"	११३	
३९२०	११२	४९	"	_____	"	११२	
३९२१	४१-	४९	"	_____	"	४१-	
३९२२	४११२	२८	"	_____	रौली	४११२	
३९२३	१-	४९	"	_____	कु.पो.व.	१-	
३९२४	११३	४९	"	_____	"	११३	
३९२५	२-	४९	"	_____	"	२-	
३९२६	१२	४९	"	_____	रौली	१२	
३९२७	४११२	४९	"	_____	कु.पो.व.	४११२	
३९२८	९१२	२८	"	_____	रौली	९१२	
३९२९	४११२	२८	"	_____	कु.पो.व.	४११२	
३९३०	९१११	२८	"	_____	रौली	९१११	
३९३१	४११२	२८	"	_____	कु.पो.व.	४११२	
३९३२	९४११२	२८	"	_____	"	९४११२	
३९३३	७११२	४९	"	_____	कु.पो.व.	७११२	
३९३४	९-	४९	"	_____	"	९-	
३९३५	१११-	४९	"	_____	"	१११-	
३९३६	९-	४९	"	_____	"	९-	
३९३७	११२	४९	"	_____	"	११२	
३९३८	४१२	२८	"	_____	रौली	४१२	
३९४०	११२	४९	"	_____	कु.पो.व.	११२	
३९४१	११३	४९	"	_____	"	११३	
३९४२	१११	४९	"	_____	"	१११	
३९४३	११३	४९	"	_____	"	११३	
३९४४	१२	४९	"	_____	"	१२	
३९४५	१३	४९	"	_____	"	१३	
३९४६	९३	४९	"	_____	"	९३	
३९४७	९११३	४९	"	_____	"	९११३	
३९४८	९१३	४९	"	_____	"	९१३	
३९४९	१-	४९	"	_____	"	१-	
३९५०	११	४९	"	_____	"	११	
३९५१	११२	४९	"	_____	"	११२	
३९५२				_____			
३९५३				_____			
३९५४				_____			
३९५५				_____			
३९५६				_____			
३९५७				_____			
३९५८				_____			
३९५९				_____			
३९६०				_____			
३९६१				_____			
३९६२	१३	४९	क ड व	_____	कु.पो.व.	१३	
३९६३	११	४९	"	_____	"	११	
३९६४	२३	४९	"	_____	"	२३	
३९६५	९११-	४९	"	_____	"	९११-	
३९६६	९१११-	४९	"	_____	"	९१११-	
३९६७	९-	४९	"	_____	"	९-	
३९६८	१-	४९	"	_____	"	१-	
३९६९	१-	४९	"	_____	"	१-	
योग	९९२३				योग	९९२३	

(5)

16-3-25



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित
लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

1	2	3	4	5	6	7
3290	23	89	80	81	कु.पो.व.	23
3299	93	89	"	"	"	93
3292	911-	89	"	"	"	911-
3293	1-	89	"	"	"	111-
3298	111-	89	"	"	"	111-
3294	11-	89	"	"	"	11-
3296	11-	89	"	"	"	11-
3290	211-	89	"	"	"	11-
3297	2113	89	"	"	"	211-
3297	9-	89	"	"	"	2113
3220	21-	89	"	"	"	9-
3229	111	89	"	"	"	21-
3222	9-	89	"	"	"	111
3223	2111-	89	"	"	"	9-
3228			"	"	"	2111-
3227	11-	89	"	"	"	11-
3226	9111-	89	"	"	"	9111-
3226	91-	89	"	"	"	911-
3227	911	89	"	"	"	91-
3227	3F	89	"	"	"	911
3220	2113	2E	"	"	"	3-
3239	9111-	89	"	"	वडा	2113
3232	11-	89	"	"	कु.पो.व.	9111-
3233	3-	89	"	"	"	11-
3238	1113	89	"	"	"	3-
3237	91-	89	"	"	"	1113
3236	1-	89	"	"	"	91-
3236	911	89	"	"	"	1-
3237	11-	2E	"	"	"	911
3237	9112	89	"	"	वडा	11-
3280	11-	89	"	"	कु.पो.व.	911-
3289	9	89	"	"	"	11-
3282	1112	2E	"	"	"	9
3283	9	89	"	"	वडा	111-
3288	2111-	89	"	"	कु.पो.व.	9
3287	1	89	"	"	"	211-
3286	113	89	"	"	"	1
3286	113	89	"	"	"	113
3287	11-	89	"	"	"	113
3287	1	89	"	"	"	11-
3220	11-	89	"	"	"	1
3229	93	89	"	"	"	11-
3222	1-	89	"	"	"	93
3223	1-	89	"	"	"	1-
3228	913	89	"	"	"	1-
3227	11-	89	"	"	"	913
3226	2113	89	"	"	"	11-
3220	111	89	"	"	"	2113
3227			"	"	"	111

(5)

16-3-99



योग ५८८३

योग ५८८३

सूचना अधिकार अधिनियम 2005 के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी जिला कार्यालय बागेश्वर

(5)

३२२७	११३	४९	उ० प्र० ल०	—	कु. यो. व.	११३
३२६०	११३	४९	"	—	"	११३
३२६१	११२	४९	"	—	"	११२
३२६२	१११	४९	"	—	"	१११
३२६३	१३	४९	"	—	"	१३
३२६४	१	४९	"	—	"	१
३२६५	११	२६	"	—	"	११
३२६६	४११	३४	"	—	कु. यो. व.	४११
३२६७	१२	४९	"	—	कु. यो. व.	१२
३२६८	१११	३४	"	—	कु. यो. व.	१११
३२६९	१	२६	"	—	कु. यो. व.	१
३२७०	११	४९	"	—	कु. यो. व.	११
३२७१	११२	४९	"	—	कु. यो. व.	११२
३२७२	११३	४९	"	—	कु. यो. व.	११३
३२७३	२	४९	"	—	कु. यो. व.	२
३२७४	१२	४९	"	—	कु. यो. व.	१२
३२७५	—	४९	"	—	कु. यो. व.	—
३२७६	१३	४९	"	—	कु. यो. व.	१३
३२७७	११	४९	"	—	कु. यो. व.	११
३२७८	११३	२६	"	—	कु. यो. व.	११३
३२७९	११२	४९	"	—	कु. यो. व.	११२
३२८०	१११	४९	"	—	कु. यो. व.	१११
३२८१	११	४९	"	—	कु. यो. व.	११
३२८२	१	४९	"	—	कु. यो. व.	१
३२८३	११२	२६	"	—	कु. यो. व.	११२
३२८४	११३	४९	"	—	कु. यो. व.	११३
३२८५	१	४९	"	—	कु. यो. व.	१
३२८६	२१२	४९	"	—	कु. यो. व.	२१२
३२८७	११३	४९	"	—	कु. यो. व.	११३
३२८८	१३	४९	"	—	कु. यो. व.	१३
३२८९	११३	४९	"	—	कु. यो. व.	११३
३२९०	११३	४९	"	—	कु. यो. व.	११३
३२९१	११२	४९	"	—	कु. यो. व.	११२
३२९२	४११	४९	"	—	कु. यो. व.	४११
३२९३	१११	४९	"	—	कु. यो. व.	१११
३२९४	२१	६	उ० प्र० ल०	—	कु. यो. व.	२१
३२९५	१११	६	"	—	कु. यो. व.	१११
३२९६	३	२६	उ० प्र० ल०	—	कु. यो. व.	३
३२९७	१११	६	उ० प्र० ल०	—	कु. यो. व.	१११
३२९८	२	६	"	—	कु. यो. व.	२
३२९९	१२	२६	उ० प्र० ल०	—	कु. यो. व.	१२
३३००	२११	४९	"	—	कु. यो. व.	२११
३३०१	२१	२६	"	—	कु. यो. व.	२१
३३०२	३	६	उ० प्र० ल०	—	कु. यो. व.	३
३३०३	१२	२६	उ० प्र० ल०	—	कु. यो. व.	१२
३३०४	१३	६	उ० प्र० ल०	—	कु. यो. व.	१३
३३०५	२१	६	"	—	कु. यो. व.	२१
३३०६	१३	६	"	—	कु. यो. व.	१३

योग १२११

योग ५५२

क. ३-११



1.	2.	3.	4.	5. 379	6.	7.	8.	
2200	2-	8	उम्मेदवित्त कार्ड					
2201	21-	8	"					
2202	21-	8	"					
2290	9	8	"					
2299	41-	20	उप प्रो सी		पंजर	91-		
2292	9113	89	"		कृ.सो.क.	9113		
2293	111-	8	उम्मेदवित्त कार्ड					
2298	2111-	8	"					
2295	113	89	उप प्रो सी		कृ.सो.क.	113		
2296	111-	89	"		"	111-		
2294	2-	8	उम्मेदवित्त कार्ड					
2297	111-	8	"					
2298	2-	89	उप प्रो सी		कृ.सो.क.	2-		
2220	21-	89	"		"	21-		
2229	1	89	"		"	1		
2222	1113	89	"		"	1113		
2223	1-	89	"		"	1-		
2228	211-	8	उम्मेदवित्त कार्ड					
2225	1	8	"					
2226	213	89	उप प्रो सी		"	213		
2227	212	8	उम्मेदवित्त कार्ड					
2228	91112	8	"					
2227	11-	8	"					
2220	111	89	उप प्रो सी		"	111		
2229	911	20	"		पंजर	911		
2222	212	89	"		कृ.सो.क.	212		
2223	111-	89	"		"	111-		
योग 8611					योग 8611			

(3)

— श्रीमती
 मोका स्वसरा तैयार किया उप प्रो सी की
 श्रावण स्वसरा समकाल न समझ/ जाय।

 लोका
 लोका
 16-2-91



पृष्ठ सं०	कुल भूमि	30.90 सठ बी भूमि
1	90311-	90011-
2	39-	x
3	39	x
4	3811-	x
5	2711-	x
6	96111-	x
7	321-	x
8	30-	x
9	23-	x
10	46-	x
11	211-	x
12	211-	x
13	711	x
14	333	333
15	980111-	980111-
16	912-	912-
17	932-	932-
18	221-	221-
19	192111-	192111-
20	8511	8511
योग	9202111-	819111-

— श्रीमान् —
गोश्वारा लेवार किरा

16-3-19



सूचना अधिकार अधिनियम 2005
के अन्तर्गत छाया प्रति सत्यापित

लोक सूचना अधिकारी
जिला कार्यालय बागेश्वर

NOTICE OF OPENING, CLOSING OR CHANGE OF NAME
(See Regulation 3.6,7,8)

From, Anand Singh Kalakoti.

A) + - Papon Soap Stone Mine.
Tash & Distt - Bageshwar. (UK)

To,
1. Director of Mines Safety, Ghaziabad
2. Director General of Mines Safety, Dhanbad
3. The District Magistrate, Bageshwar.
4. The B.M.O. Bageshwar. (Deptt. of Mining Geology)

Sir,
I have to furnish the following particulars in respect of Papon Soap Stone Mine
at Vill. Papon. (Mine) of Anand Singh Kalakoti

1. In case of change of name of Mine :-
Old Mine N/A Date of Change N/A

2. (a) Situation of Mine :- Village Papon Police Station Bageshwar.
Sub-division Bageshwar District Bageshwar State Uttarakhand.

(b) In case of a New Mine, particulars of situation of Mine:-
Post office N/A Telegraph office -
Railway Station N/A Rest House -

(Give distance there from) Means of Travelling

3. (a) Name of postal address of : Present Pervious
(i) Owner Anand Singh Kalakoti, At. Bageshwar
(ii) Managing Agent, if any
(iii) Agent, if any
(iv) Manager N.K. Singh

(b) In case of change, date of Changes N/A

4. (a) Name and qualification etc. of Manager/Under Manager V.K. Singh
Assistant Managers/ Engineer / Surveyor whose appointment is terminated Mine Surveyor

(b) Date of appointment / termination of appointment Closing

5. Date of which is Intended to open / reopen/abandon/discontinue the mine.
6. Actual date of opening / reopening / abandonment / discontinue of the mine.

Date 25/3/24. Closing date: 25/3/2024.
Yours faithfully

Signature. Kalakoti
Designation : Owner / Agent / Manager



सेवा में

जिलाधिकारी महोदय
बागेश्वर

विषय:-

मा0 रा0हरित अभिकरण में लम्बित वाद संख्या 453/2023

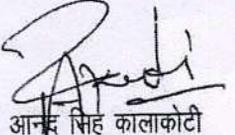
महोदय,

सादर अवगत करना है कि:-

1. कि आवेदक के पक्ष में जनपद बागेश्वर के ग्राम पपों में 1.14 है0 क्षेत्रफल भूमि में सोपस्टोन खनिज पट्टा स्वीकृत है जो वर्ष 2052 तक की अवधि के लिए वैध है।
2. कि आवेदक के खनन पट्टा क्षेत्र में खनन को लेकर मा0 रा0 हरित अभिकरण में वाइ सं0 453/2023 लम्बित हैं।
3. कि मेरे संज्ञान में यह तथ आये है कि मा0 रा0 हरित अभिकरण द्वारा अपने आदेश दिनांक 03/04/2024 द्वारा माईनिंग क्षेत्र में अवैध खनन को बन्द करने के निर्देश दिये गये है।
4. कि आवेदक द्वारा अपने खनन क्षेत्र में विविध/ वैधानिक रूप से माईनिंग का कार्य किया जा रहा था।
4. कि आवेदक को आज तक यह ज्ञात नहीं है कि श्री रघुवीर सिंह द्वारा प्रार्थी के विरुद्ध क्या शिकायत की गई है।
5. कि आवेदक द्वारा अपे विरुद्ध की गई शिकायत एवं शिकायत पर की गई जाँच रिपोर्ट को उपलब्ध कराने हेतु मा0 रा0 हरित अभिकरण के अपने अधिवक्ताओं के माध्यम से विविध अनुरोध किया जा रहा है ताकि आवेदक के विरुद्ध लगाएँ गये आरोपों का प्रतिवाद किया जा सके।
6. कि आवेदक को मा0 रा0 हरित अभिकरण द्वारा गठित संयुक्त समिति की रिपोर्ट दिनांक 16/04/2024 को प्राप्त हुई है।
7. कि आवेदक द्वारा मा0 रा0 हरित अभिकरण द्वारा दिनांक 03/04/2024 को पारित आदेश से पूर्व ही दिनांक 25/03/2024 को माईनिंग की क्लोजिंग दे दी गई थी तथा खनन कार्य पूर्ण रूप से बन्द कर दिया गया था।
8. कि वर्तमान में खनन पट्टा क्षेत्र में पूर्व में खनिज निकासी के लिए बनाये गये गड्डो के समतलीकरण एवं संयुक्त निरीक्षण समिति द्वारा सुझाएँ गए संरक्षक कार्य को करवाना प्रारम्भ कर दिया गया है।

सूचनार्थ प्रेषित।

दिनांक 24/04/2024


आनंद सिंह कालाकोटी
पट्टाधारक
08/05/24

प्रतिलिपि सूचनार्थ:-

1. प्रलिस अधीक्षक महोदय बागेश्वर।
2. उप निदेशक/ जिला खान अधिकारी भूतल एवं खनिकार्य ईकाई बागेश्वर।
3. क्षेत्रीय अधिकारी उत्तराखंड प्रदूषण नियन्त्रण बोर्ड हल्द्वानी।



आनंद सिंह कालाकोटी
पट्टाधारक

To,

District Magistrate Sir
Bageshwar.

Subject:- Case number 453/2023 pending in the
Honourable National Green Tribunal.

Dear Madam,

This is to be respectfully informed that:-

1. That in favour of the applicant, soapstone mineral lease is approved in 1.14 hectares of land in the village Papon of Bageshwar district, which is till the year 2052.
2. That Case No. 453/2023 has been filed with the Hon'ble National Green Tribunal regarding mining in the mining lease area of the applicant is pending.
3. That it has come to my notice that the Honourable National Green Tribunal has given instructions to banned illegal mining in the mining area by its order dated 03/04/2024.
4. That the applicant was carrying out mining work in a diversified/legal manner in his mining area.
5. That till date the applicant does not know what complaint has been made against the applicant by Shri Raghuvver Singh.

6. That various requests are being made through its advocates of Hon'ble National Green Tribunal to provide the complaint made by the applicant against him and the investigation report done on the complaint so that the allegations levelled against the applicant can be countered.
7. That the applicant has received the report of the joint committee constituted by the Hon'ble Green Tribunal on 16/04/2024.
8. That the closure of mining was given by the applicant on 25/03/2024 even before the order passed by the Honourable Green Tribunal on 03/04/2024 and the mining work was completely stopped.
9. That at present, levelling of the pits made earlier for mineral extraction in the mining lease area and the conservation works suggested by the Joint Inspection Committee have been started.

Sent for information.

Dated 24/04/2024

Sd/-
(Anand Singh Kalakoti)
Leaseholder
08.05.2024

Copy for information:-

1. Police Superintendent Sir Bageshwar.
2. Deputy Director/ District Mines Officer Surface and Mining Unit Bageshwar.
3. Regional Officer Uttarakhand Pollution Control Board, Haldwani.

(Anand Singh Kalakoti)

Leaseholder

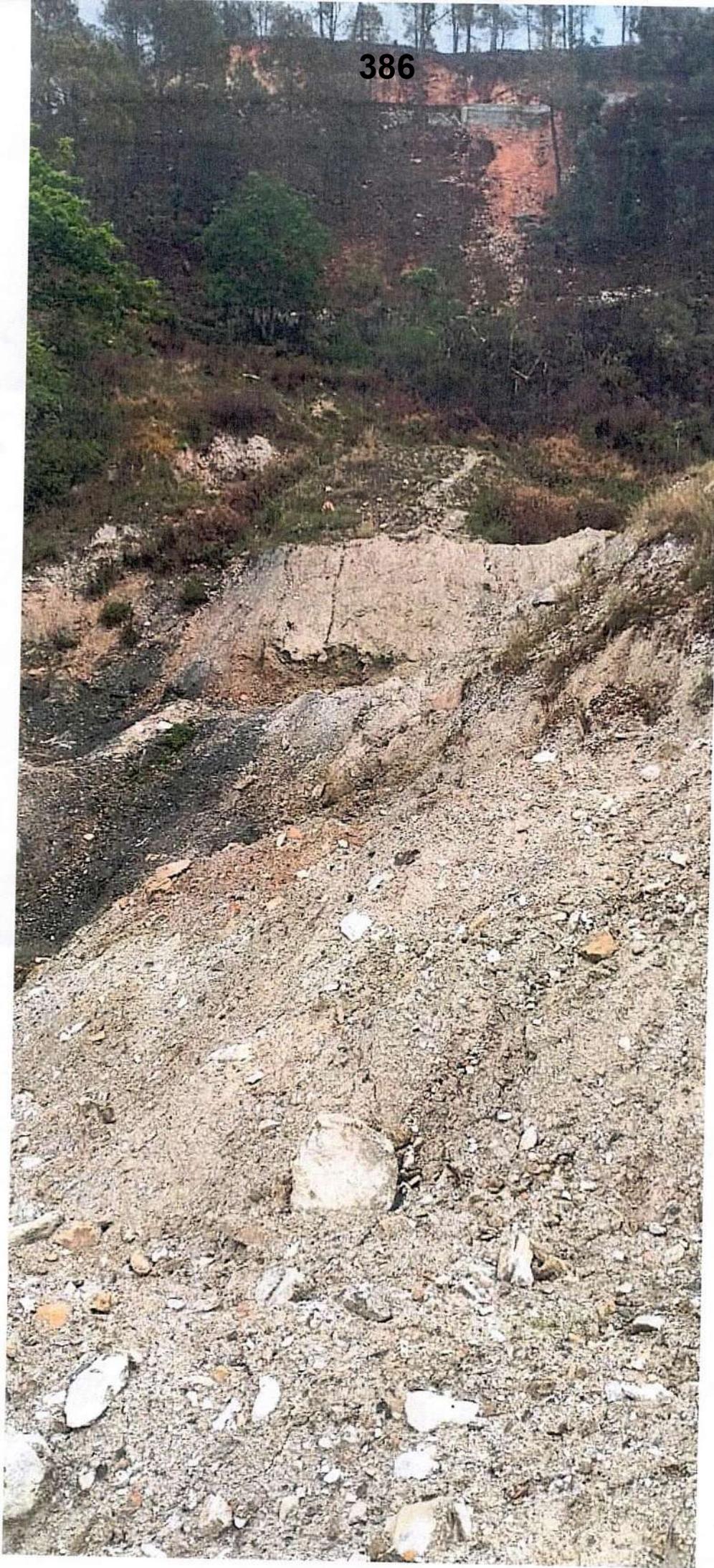


Troul Translation

386

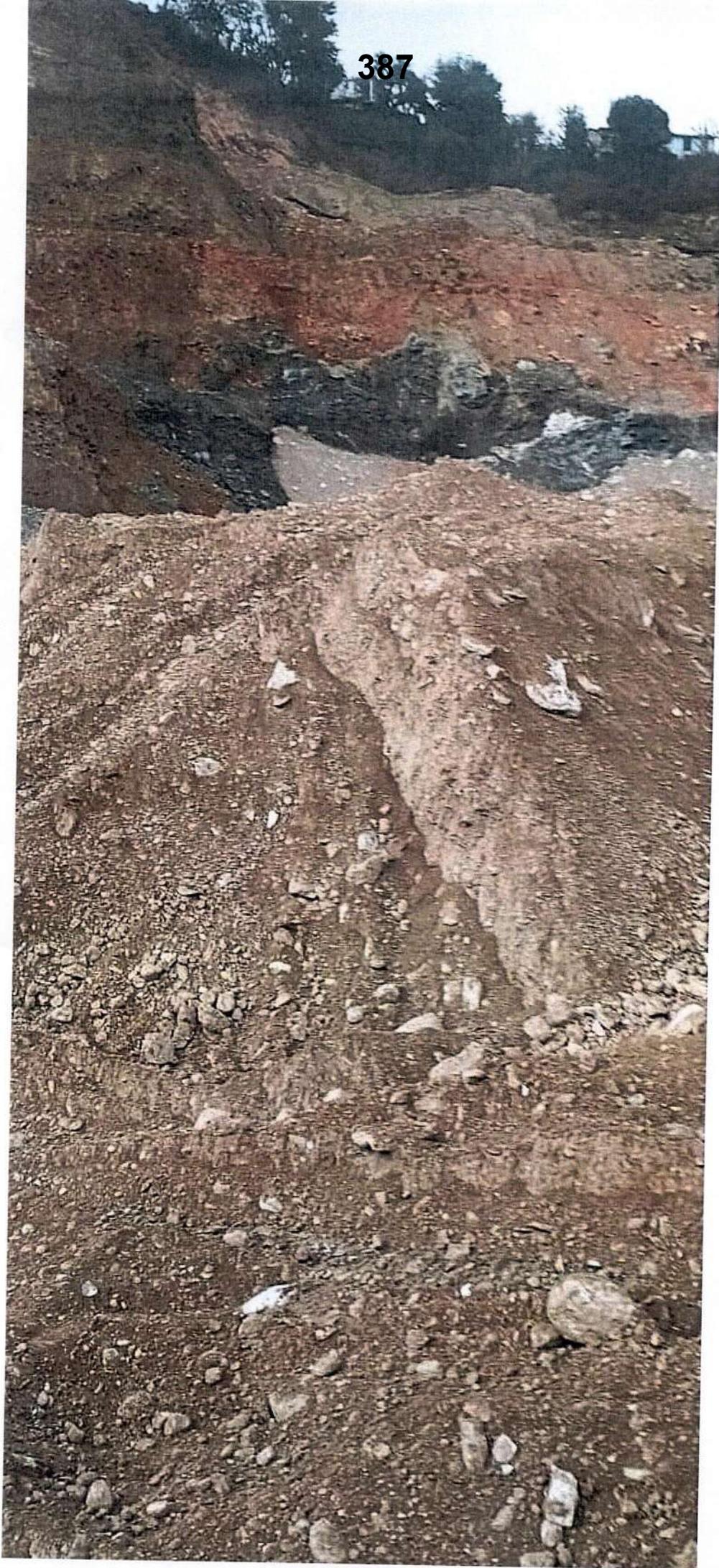
ANNEXURE 8

81



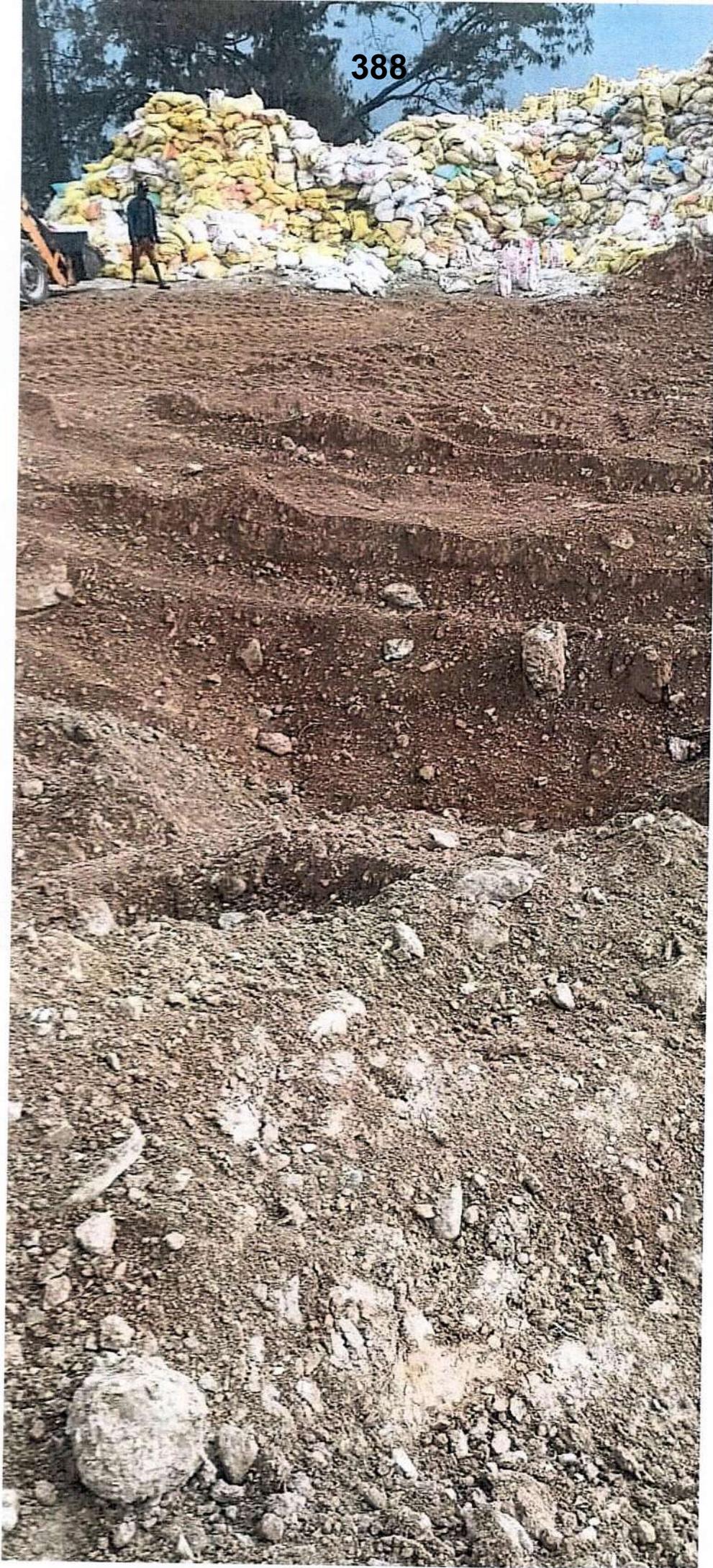
387

82



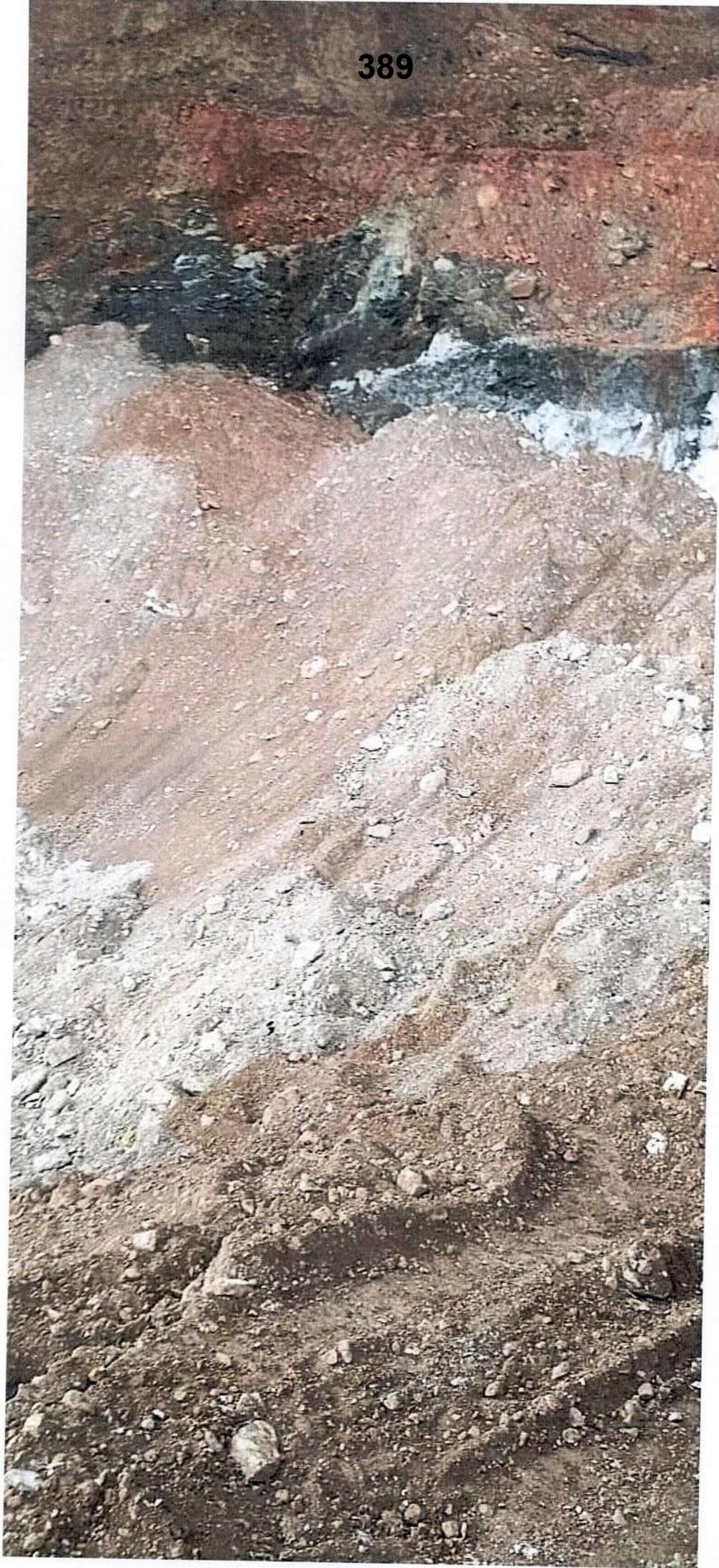
388

83



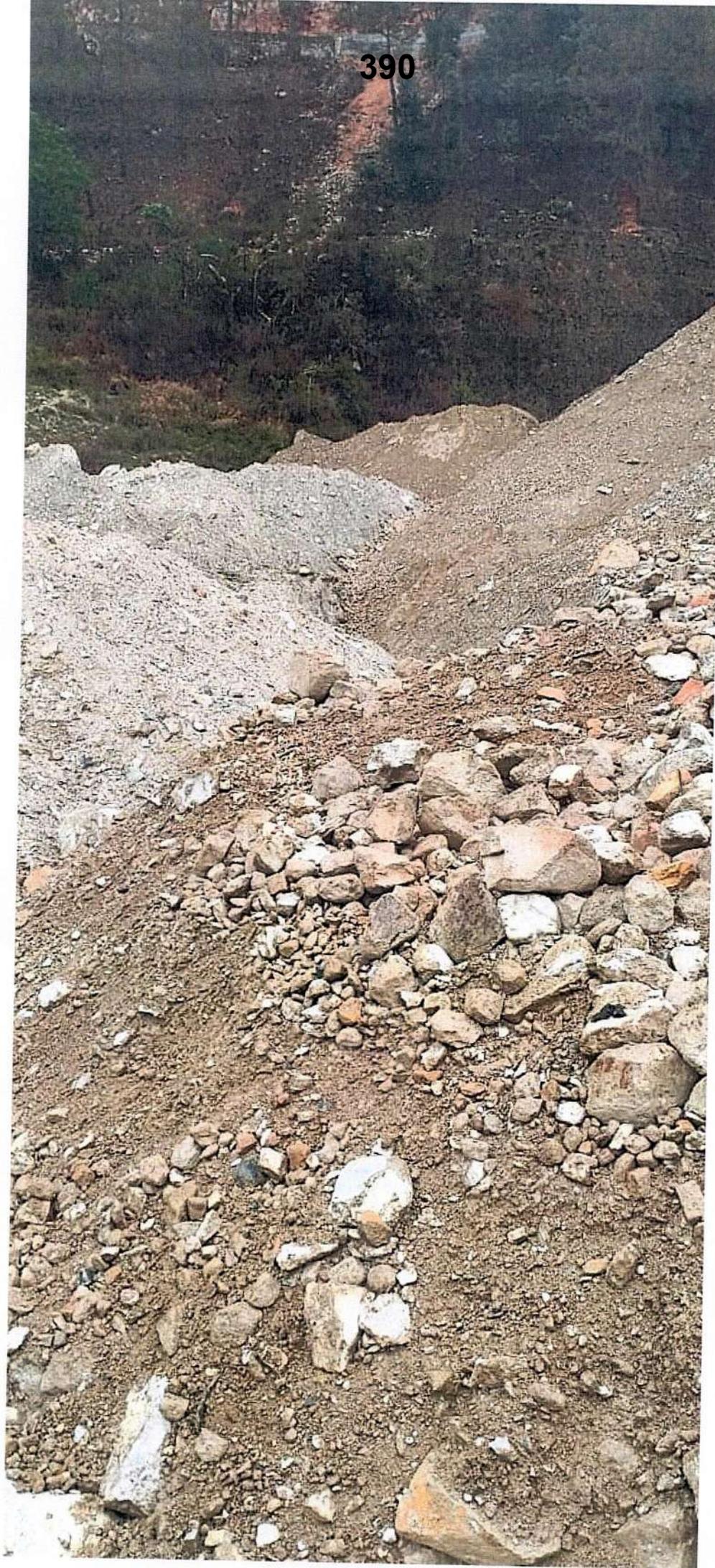
389

84



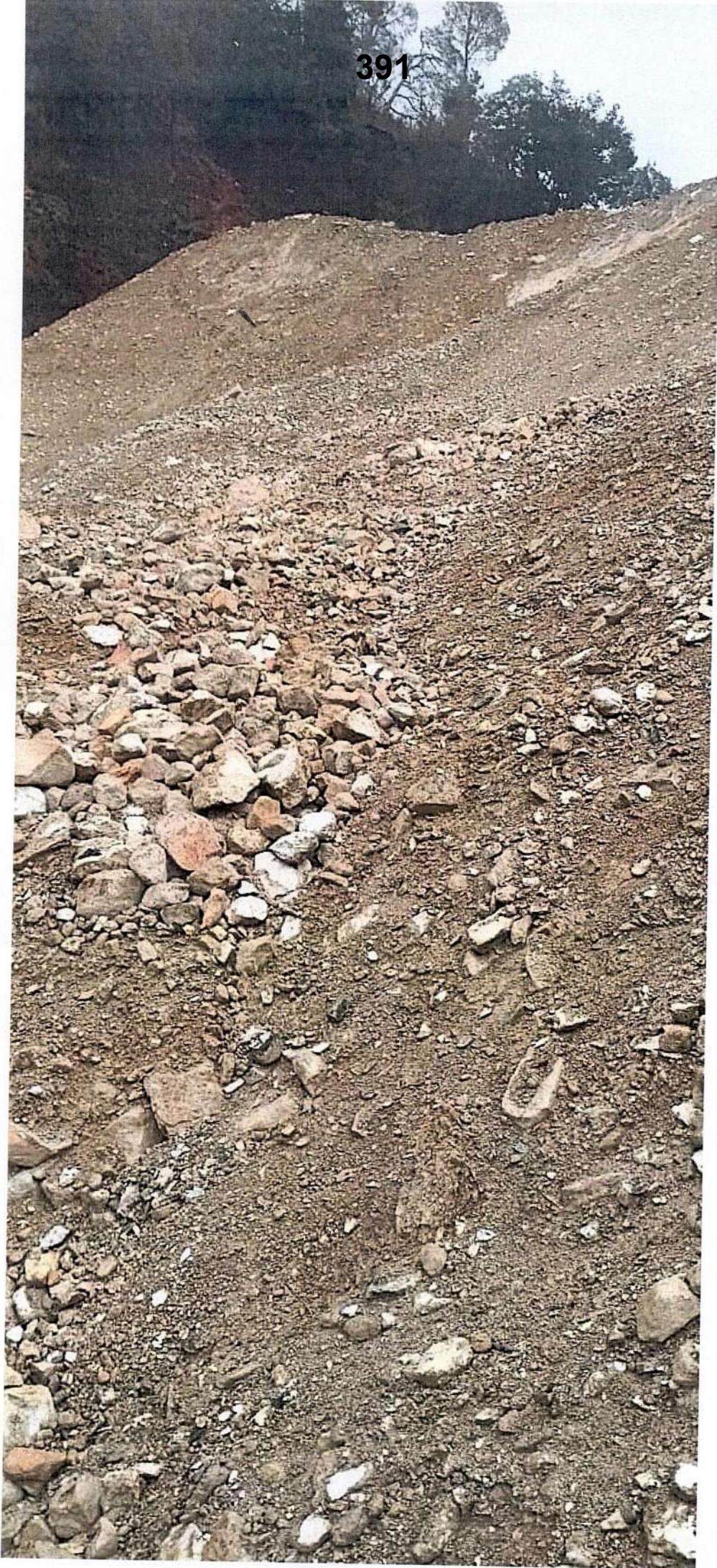
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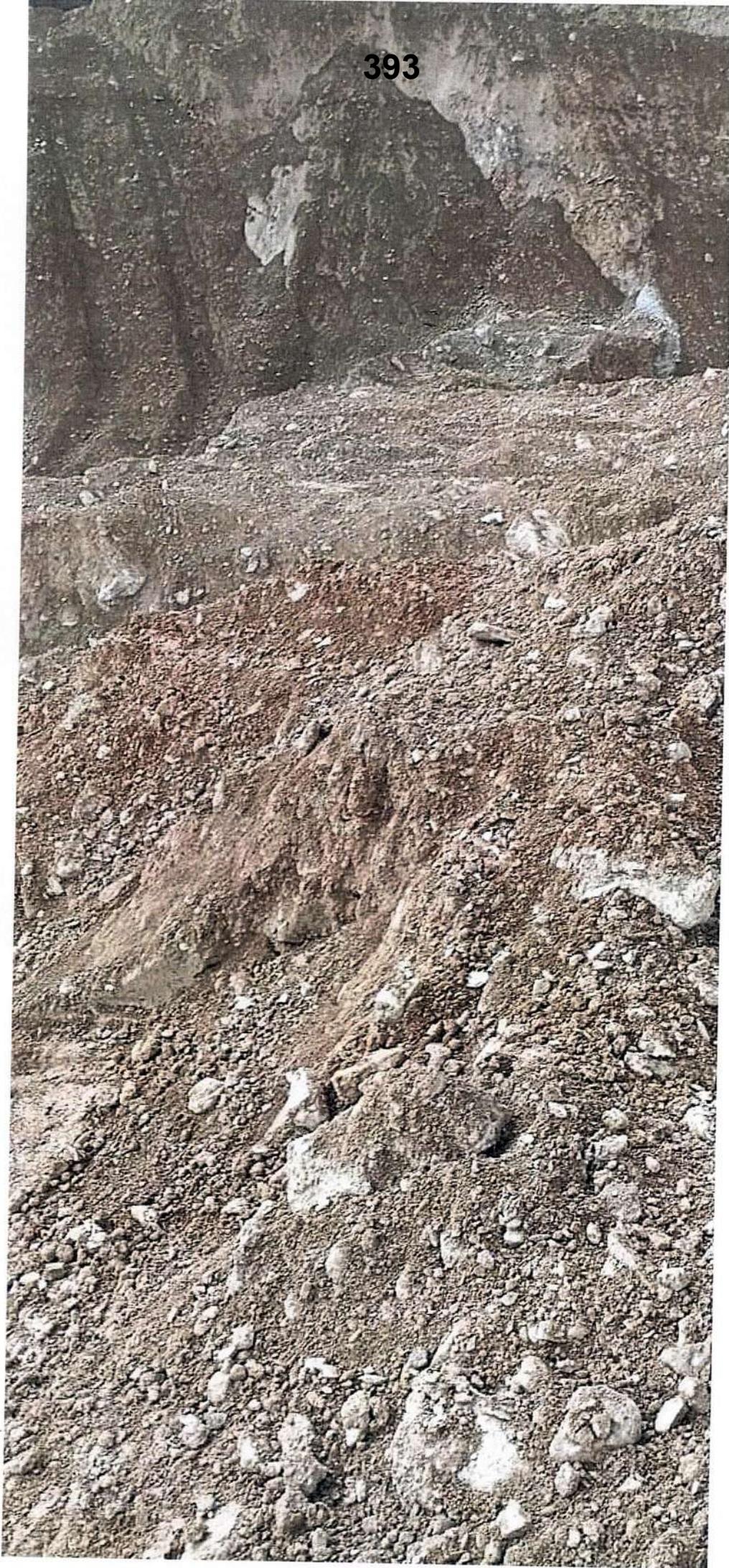
392

87



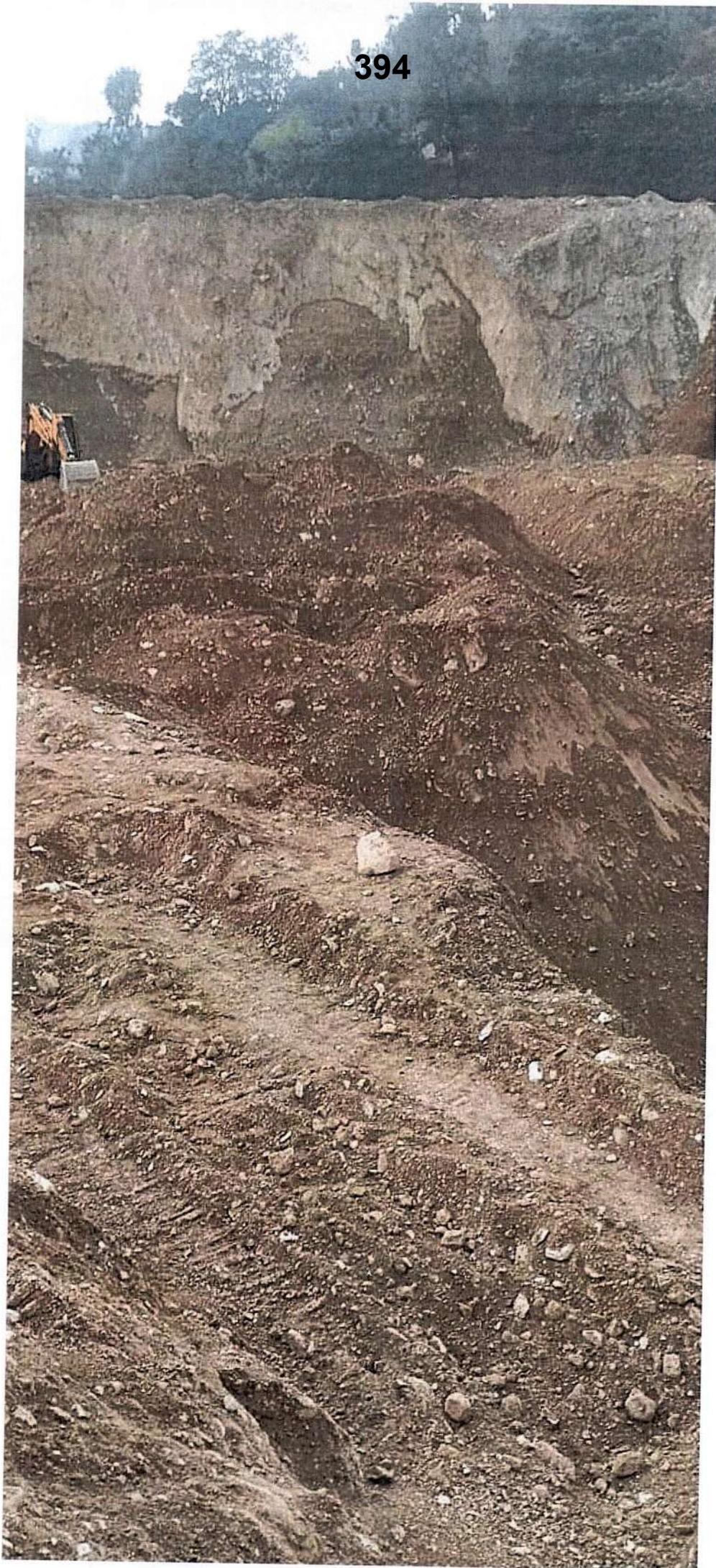
393

88



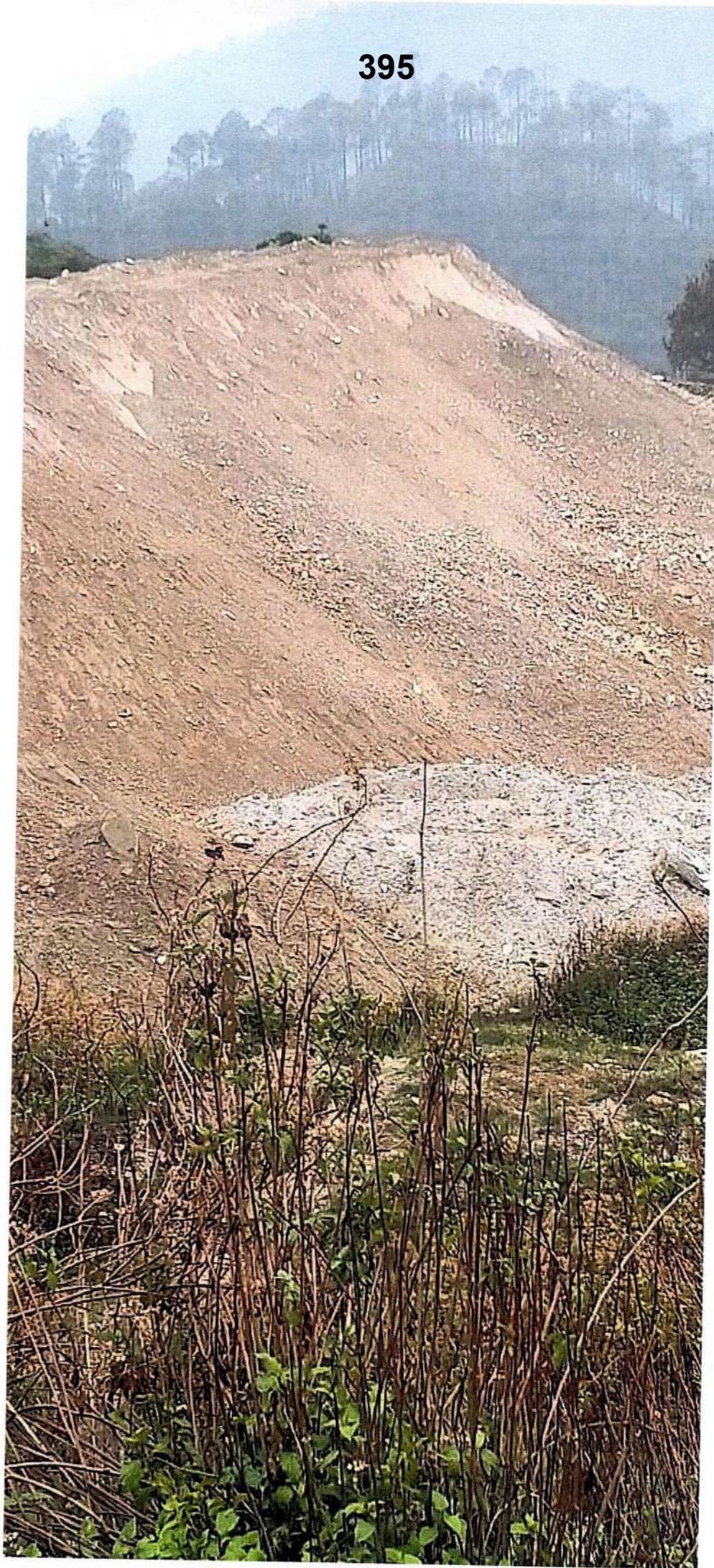
394

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395

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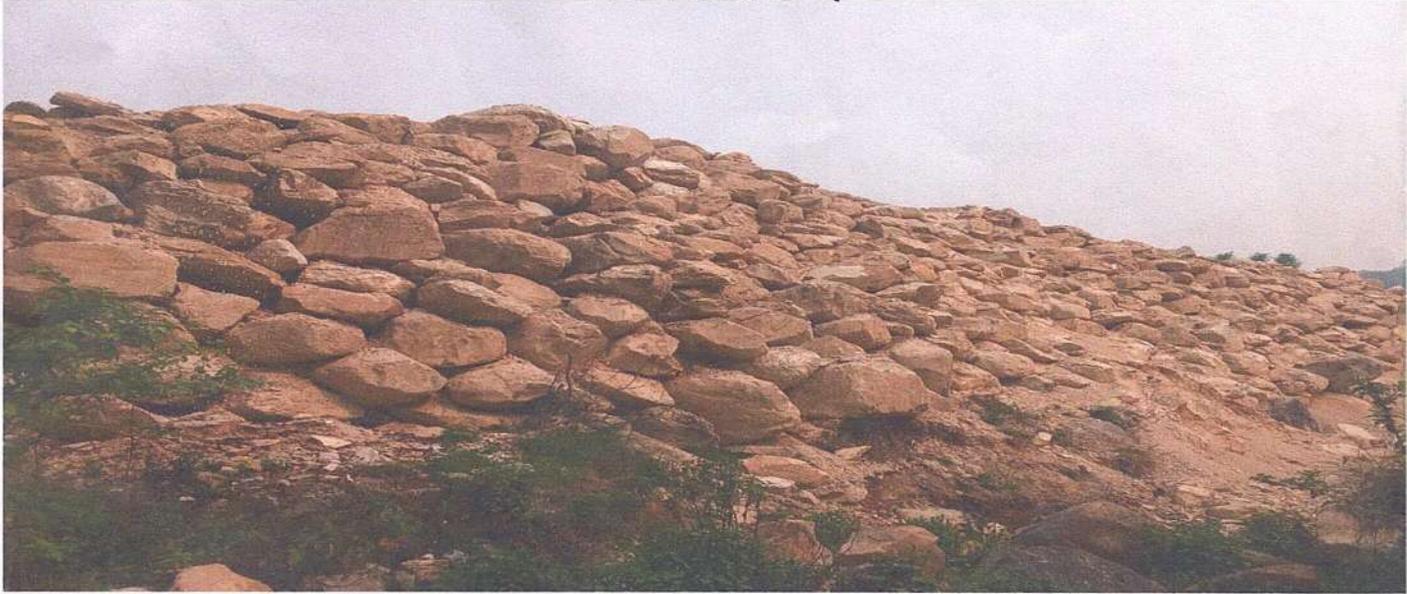
91



DAPON SOAP STONE MINE
OWNER 397 ANAND SINGH KALAKOTI

पुष्पिका के लिए
ANNEXURE 9

92



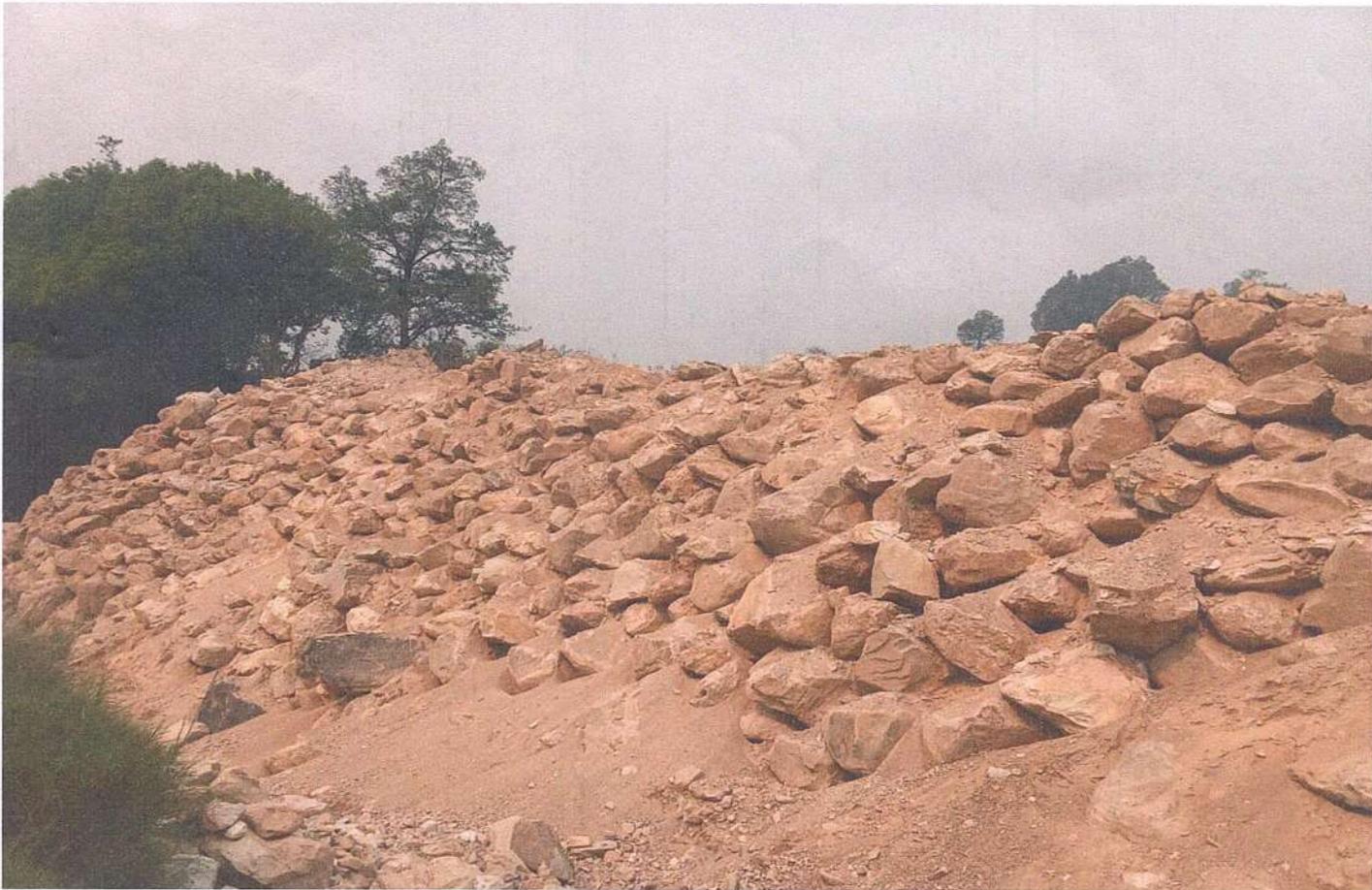
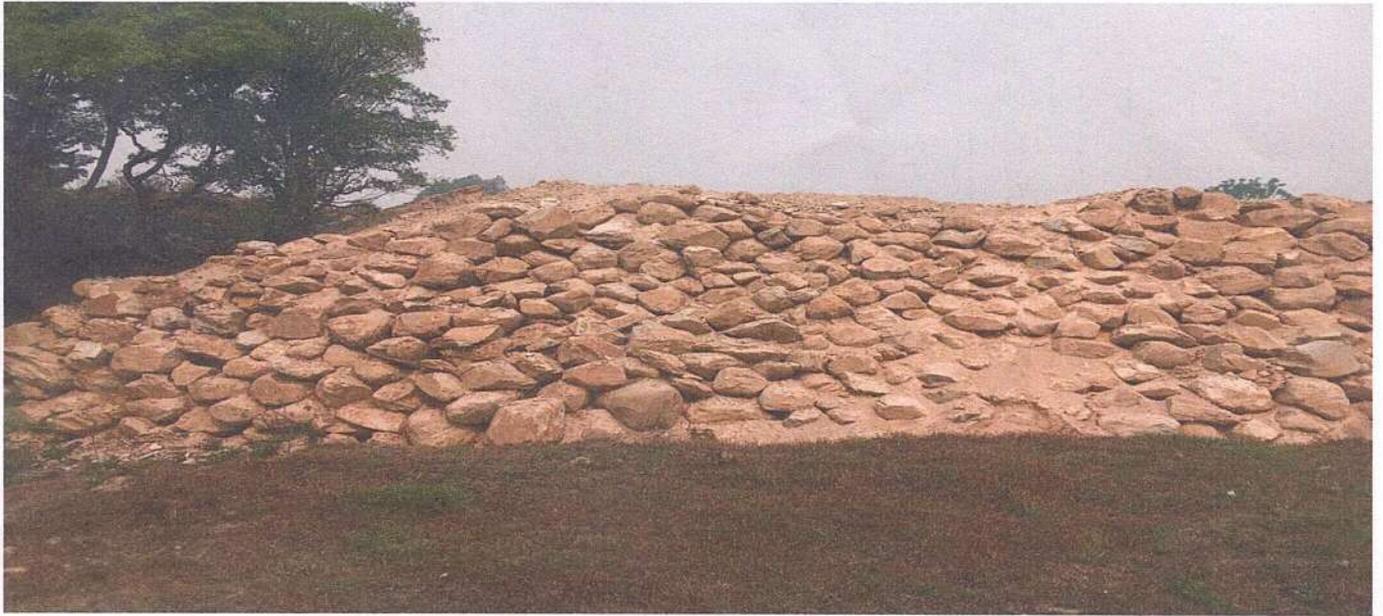
Dr. Dakot.

सिद्धाचमक हवाल (Dumang)



Dumang

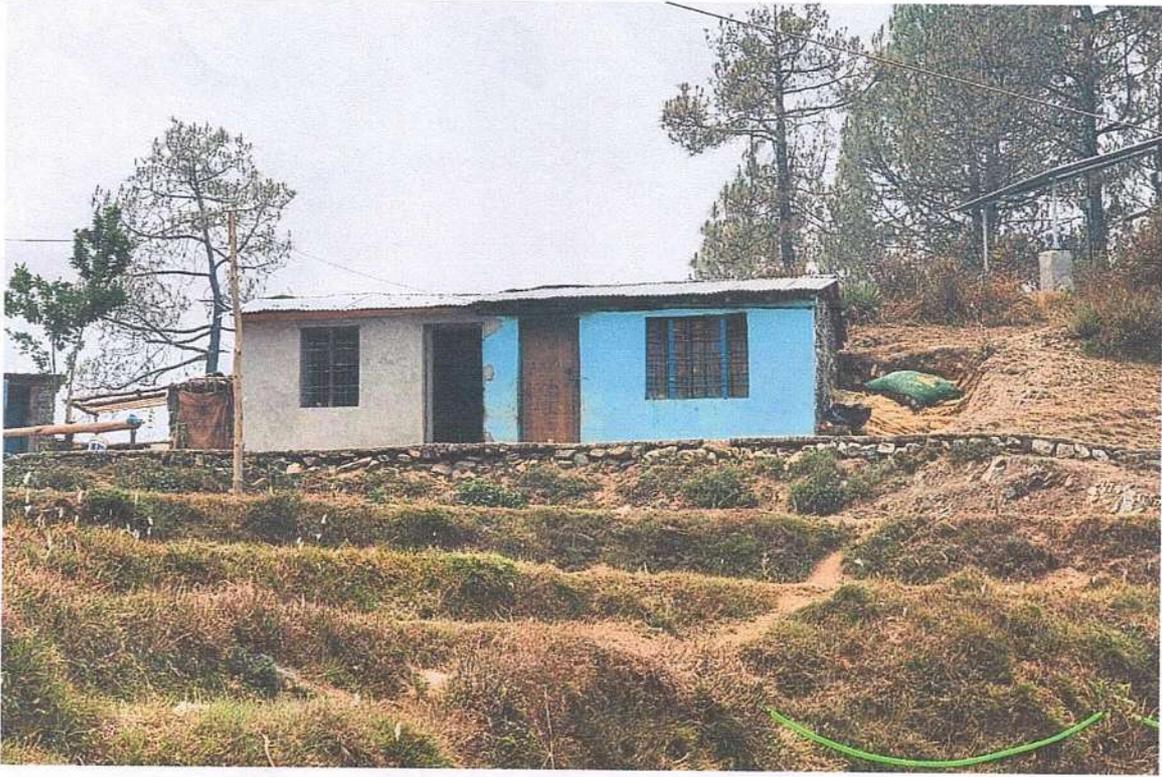
जावे कं तरफ विहित सुरक्षाकड हीवाव



Rajkoti

TM
True Copy

ਪੜ੍ਹਾਥਾਰਕ ਦੁਆਰਾ ਬਿਮਾਰੀ ਕਰੋਥਾ ਗਥਾ ਉਸਾਂਵਾਸੀਥ ਮਥਾਨਾ



ਸ੍ਰੀ. ਅਮੇਥਾ ਅਮ (ਅਕ - ਪੰਥੀ)

Salakot.

पहाधारु द्वारा निर्माण कृता गया आवासीय मकान



श्री. राजन शर्मा
 श्री. कौर शर्मा
 श्री. बलराम

Balakoti

402

97

पहाधारुं वृक्षा विपाण कसवा जया आत्मसोय मडाग



ज्या - पंपा ..

Delakoti

403
विभागाधीन

यस्य संकायः

98

श्री. सुभाष राय
पता - पंजाब



Dalakh

404

वि.स. पाठशाला परिसर, 404

99

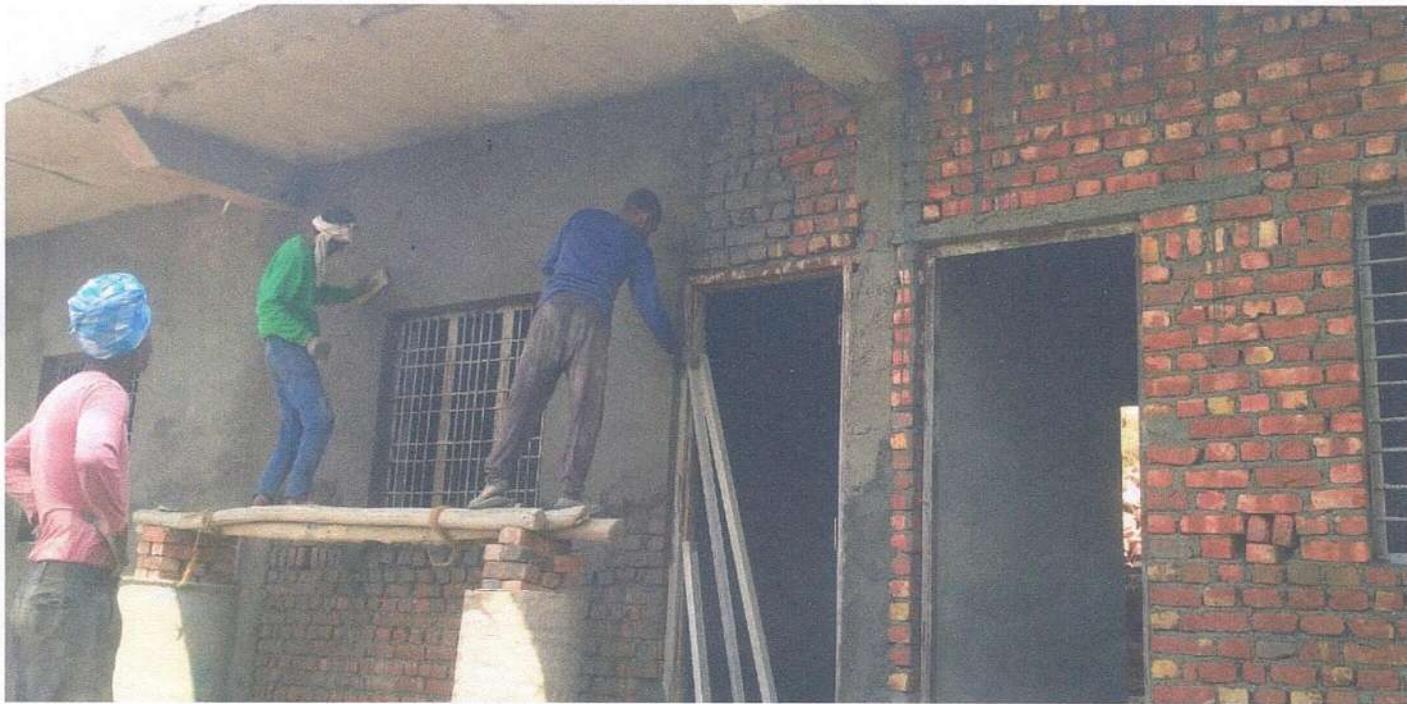


श्री. - कुलावती शम (अन-पंपी)



Kulakoti

वि.सं.प्रा.सं. 405 का मसौदा सं. 100
कुलीय सं. 24



Salakoti

निर्माण क्र/406 मन्तव्य. सं. लक्ष्मण शर्मा
101



Salak

निर्माणार्थी 407 मकान क्षेत्रातील वीर. वी.

102



Prakash

ANNEXURE-11

408

मकाना के रख रखाव में (बाग़) काया
सुरक्षात्मक हीवाव

103



Rajakoti

नीचले म. खण्ड में लम्बायी गयी सरकारी
पथरी में लम्बायी गयी तार सहित हिल



Deepakoti

सकनीं कें जीपले 440 माजुं में लजाथो जथो-
पटथरीं को माली दीवाल 105

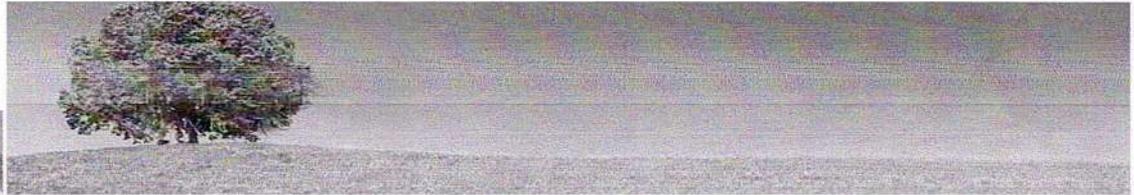


Rajakoti

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Send us your feedback and suggestions

click here for any kind complaints or query



Welcome Anand Singh Kalakoti Soapstone Mine

Date : 18-4-2024

Consent Application Details

Application No : 5521712

Congratulations! Application submitted successfully.

Your Consent Application application has been received under the Application Number **5521712**. (Note this number for future communication and know the online status of the application submitted)

Submitted application is under processing. Please send the following documents by post/by hand. You may ignore sending the documents which have been uploaded online.

1. proposal for waste water treatment
2. point wise compliance of EC
3. letter regarding fee submission
4. new mining lease deed
5. mining lease deed
6. new govt order
7. govt. order
8. environmental clearance
9. Mining plan
10. approval letter
11. Unit has to submit Action Plan of collecting back and scientific disposal of Plastic Waste generated due to their used product within one month to PCB Uttarakhand
12. Latest Audited Balance Sheet of the unit indicating fixed assets,current assets and current liabilities of the unit(prescribed format)
13. Third Party Laboratory Report (Emission/Hazardous/Emission)
14. Form V (Environment Rules Under EP Rules)
15. Copy of CTE/CCA issued & its Compliance Status
16. Pointwise compliance of CCA conditions (In case of Renewal Expansion) and CTE in case of CCA-Fresh

To view the submitted application form click onto "View Application Form" and To print the application form click onto "Print Application Form"

[View Application Form](#)[HWM Authorisation Form](#)[Print Air Form](#)
[Print Water Form](#)

In case documents have not been submitted online, kindly send the above documents at the earliest to start application processing on the below address or at corresponding regional office:

Head Office Address

Uttarakhand Pollution Control Board
Gaura Devi Bhawan, 46 B IT Park Sahastradhara,
Dehradun-248001, Uttarakhand.
Fax : 0135-2718092,
Email : msukpcb@yahoo.com ,
Phone : 0135-2658086,
Website : <http://ueppcb.uk.gov.in>